

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
ORIGINAL APPLICATION NO. 85 OF 2022 (WZ)

**In the Matter of: -**

SachinSudamraoPachpute

.....Applicant

Vs.

Shahakar Maharshi ShivajiraoNarayanrao

Nagawade SSK Ltd. (Sugar Unit) &Ors.

.....Respondent(s)

**REPLY ON BEHALF OF THE RESPONDENT NO. 1 I.E.**  
**SHAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO**  
**NAGAWADE SSK LTD.**

**Sangramsingh R. Bhonsle, Samridhi S. Jain**  
**Nrupal A. Dingankar, Pushkara A. Bhonsle&Riwaj Rai**

**Advocates for the Respondent No. 1**

A10, LGF, Lajpat Nagar III,

New Delhi, 110024

Email: [srb.chambers@gmail.com](mailto:srb.chambers@gmail.com)

Contact No: +91 9545809120

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
ORIGINAL APPLICATION NO. 85 OF 2022 (WZ)

**In the Matter of: -**

SachinSudamraoPachpute

.....Appellant

Vs.

Shahakar Maharshi ShivajiraoNarayanrao

Nagawade SSK Ltd. (Sugar Unit) &Ors.

.....Respondent(s)

**INDEX**

<b>Sr.No.</b>	<b>Particulars</b>	<b>Pg No.</b>
1.	Reply on behalf of the Respondent No. 1 i.e.Shahakar Maharshi ShivajiraoNarayanraoNagawade SSK Ltd. along with affidavit.	160-174
2.	<b><u>ANNEXURE R-1(Colly)</u></b> : A copy of sample Bilateral Agreements dated 09.09.2021 & 03.11.2022 between the Respondent No. 1 Industry and the farmers.	175-182
3.	<b><u>ANNEXURE R-2</u></b> :A copy of the details of tree plantation and green belt development on open space area availability 15.12.2021.	183
4.	<b><u>ANNEXURE R-3</u></b> :A copy of a Receipt dated 03.01.2023 of sale of manure to the farmers.	184-186
5.	<b><u>ANNEXURE R-4</u></b> :A copy of the minutes of 6 <sup>th</sup> meeting of the Consent Appraisal Committee of the Respondent No.2 dated 30.08.2022.	187-210
6.	<b><u>ANNEXURE R-5</u></b> :A copy of the “Renewal of Consent dated 08.11.2022 for 30 KLPD Molasses based Distillery, under Red Category” issued by the Respondent No.2/MPCB to the Respondent No.1 Industry.	211-219

7.	<b><u>ANNEXURE R-6:</u></b> A copy of the “Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category” issued by the Respondent No.2/MPCB to the Respondent No.1 Industry.	220-229
8.	<b><u>ANNEXURE R-7:</u></b> A copy of the letter dated 03.01.2023 issued by the Respondent No. 1 Industry to the Regional Officer of the Respondent No. 2/MPCB.	230-235
9.	<b><u>ANNEXURE R-8:</u></b> A copy of the Site Visit Report dated 06.01.2023 undertaken by the Respondent No. 2/MPCB at the Respondent No. 1 Industry.	236-242
10.	Proof of Service	243

Filed By:

*Pushkara*

Sangramsingh R. Bhonsle, Samridhi S. Jain  
Nrupal A. Dingankar, Pushkara A. Bhonsle & Riway Rai  
Advocates

A10, LGF, Lajpat Nagar III,  
New Delhi, 110024

Place: New Delhi  
Date: 10.01.2023

Email: [srb.chambers@gmail.com](mailto:srb.chambers@gmail.com)  
Contact No: +91 9545809120

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
ORIGINAL APPLICATION NO. 85 OF 2022 (WZ)

**In the Matter of: -**

SachinSudamraoPachpute .....Appellant

Vs.

Shahakar Maharshi ShivajiraoNarayanrao

Nagawade SSK Ltd. (Sugar Unit) &Ors. ....Respondent(s)

**REPLY ON BEHALF OF THE**  
**RESPONDENT NO. 1 I.E. SHAHAKAR**  
**MAHARSHI SHIVAJIRAO NARAYANRAO**  
**NAGAWADE SSK LTD.**

TO,

THE HON'BLE CHAIRPERSON,

AND THE OTHER HON'BLE MEMBERSOF

THE HON'BLE NATIONAL GREEN TRIBUNAL.

It is most respectfully submitted on behalf of Respondent No. 1 as under,

1. All the contentions, allegations and statements made by the Applicant in the present Original Application are denied and nothing therein shall be deemed to be admitted by the Respondent No. 1 in the present Original Application, by reason of non-traverse or otherwise, unless specifically admitted herein.
2. At the outset, it is submitted that, the present Original Application has been filed by the Applicant against the Respondent No. 1 Industry alleging Environmental damage due to the sugarcane crushing activity of the Respondent No. 1 Industry, breach of the terms and conditions of the 'Renewal of Consent' dated 23.12.2021 as well as the direction of Stop Work Order dated 10.02.2022 issued by the Respondent No. 2/MPCB against the Respondent No. 1 Industry. Thereafter,

the present Original Application was listed before this Hon'ble Tribunal, wherein this Hon'ble Tribunal was pleased to constitute a Committee comprising of one member of the CPCB, one member of the Respondent No. 2/MPCB and the District Collector, directing the Committee to visit the site of the Respondent No. 1 and to submit a Report in respect of, as to whether the Order dated 10.02.2022 issued by the Respondent No. 2 has been carried out or not by the Respondent No.1.

3. In terms of the Directions issued by this Hon'ble Tribunal vide Order dated 29.09.2022, the Joint Committee on 31.10.2022 submitted a Report before this Hon'ble Tribunal. After considering the said Report dated 31.10.2022, this Hon'ble Tribunal vide an Order dated 10.11.2022 came to the conclusion that assessment of the alledged damage by the Respondent No. 1 Industry is yet to be done and also the prima facie case pertaining to the environmental violation at the behest of Respondent No.1 is made out and therefore, admitted the present Original Application as filed by the Applicant. Further this Hon'ble Tribunal also directed the Respondent No.1 to file a detailed reply affidavit. In terms thereof, the Respondent No.1 Industry is filing the present Reply before this Hon'ble Tribunal.

4. **PRELIMINARY OBJECTION:**

A. **The allegation with regards to the adverse impact of the sugar crushing activity of the Respondent No. 1 on the ecosystem, ecology, health of the villagers, farmers, nearby farmlands, waterbodies such as the Ghod river as well as non-compliance of the Renewal of Consent dated 23.12.2021 is baseless and bogus in the absence of any evidence to substantiate the same.**

- i. It is the case of the Applicant in the present Original Application that, the Respondent No. 1 Industry is in violation of the environmental norms and as a consequence of which there is a serious threat to the ecology as well as health of the villagers in the surrounding area. Also, it is the allegation that the Respondent No. 1 Industry has not taken any precaution while taking its crushing activities and due to such unregulated sugarcane crushing activity, the Respondent No. 1 Industry has caused a nuisance in the surrounding area by polluting the ground water, surface water as well as the soil.
- ii. It is the case of the Respondent No. 1 Industry that, the allegations raised by the Applicant are baseless in the absence of any substantial evidence to prove the

Environmental Violation by the Respondent No. 1 Industry. It is pertinent to note that originally, the Respondent No. 1 Industry was granted a “Renewal of Consent for 3500 TCD with Amalgamation of 26MW Co- Generation Unit, under RED Category” dated 23.12.2021 by the Respondent No. 2/MPCB which was valid upto 31.07.2022(*Annexed as ANNEXURE A-1 in the present Original Application*).

- iii. Vide the said consent dated 23.12.2021, the Respondent No. 2/MPCB had imposed conditions under the Water (Prevention and Control of Pollution) Act, 1974 for the discharge of effluents. In pursuance thereof, the Respondent No. 1 Industry was permitted to generate 398 CMD of trade effluent, wherein, 48 CMD was to be 100% recycled and 350 CMD was to be used on land for irrigation as well as 45 CMD of domestic effluents, which was to be disposed on the land for gardening. In terms thereof, it is submitted by the Respondent No. 1 Industry that, the Respondent No. 1 Industry has been abiding by the terms and conditions imposed by the Respondent No. 2/MPCB in the consent dated 23.12.2021. The Respondent No. 1 Industry has been utilizing 48 CMD of trade effluents in their own industrial premises and is using the same in the cooling tower of the Respondent No. 1 Industry.
- iv. Also, the Respondent No. 1 Industry in order to dispose of the 350 CMD of trade effluents which was to be used on land for irrigation, has entered into multiple bilateral agreement with the farmers of the surrounding area to directly supply processed water to the farmers for the purpose of irrigation. A copy of sample Bilateral Agreements dated 09.09.2021 & 03.11.2022 between the Respondent No. 1 Industry and the farmers is enclosed herewith as ANNEXURE R-1 (Colly).
- v. Thereafter, in order to comply with the condition imposed by the Respondent No. 2/MPCB for the disposal of 45 CMD of domestic effluents, it is submitted that the Respondent No. 1 Industry has been reusing and recycling 45 CMD of domestic trade effluents for the purpose of gardening and in the interregnum, has undertaken tree plantation on 68,480sqmts of land and has planted around 15000 trees within the premises as well as outside the Respondent No. 1 Industry. A copy of the details of tree plantation and green belt development on open space area availability 15.12.2021 is enclosed herewith as ANNEXURE R-2.

- vi. Also, the Respondent No. 2/MPCB, in its consent dated 23.12.2021 has directed the Respondent No. 1 Industry to operate a fully operational effluent treatment plant (ETP) for processing waste/sludge water generated by the Respondent No. 1 Industry during the crushing season as well as after the end of the crushing season. It has been directed to the Respondent No. 1 Industry that, the Respondent No. 1 Industry shall enter into bilateral agreements with the farmers on who's land the said trade effluent is used for irrigation purposes. In pursuance thereof, the Respondent No. 1 Industry, is systematically processing the waste/sludge water within the premises of the Respondent No. 1 Industry by treating it in the ETP of the Respondent No. 1 Industry and thereafter providing the processed water to the nearby farmers by entering into bilateral agreements with them for the purpose of irrigation. Also, it is pertinent to note that, the waste water/sludge which is generated by the Respondent No. 1 Industry is being processed within the premises of the Respondent No. 1 Industry in order to produce manure. This manure is subsequently being sold to the farmers of the nearby farmlands. A copy of a Receipt dated 03.01.2023 of sale of manure to the farmers is enclosed herewith as **ANNEXURE R- 3.**
- vii. Therefore, it is submitted that, the Respondent No. 1 Industry has been duly complying with all the terms and conditions imposed by the Respondent No. 2/MPCB vide its "Renewal of Consent for 3500 TCD with Amalgamation of 26MW Co- Generation Unit, under RED Category" dated 23.12.2021. However, due to an unfortunate accident occurred at the molasses storage tank on 10.02.2022, the Applicant using this incident as a basis to show continuous violation by the Respondent No.1 Industry has misguided this Hon'ble Tribunal, in believing that the Respondent No. 1 Industry has been non-compliant with the Environmental norms and has caused Environmental degradation of the nearby farm areas. Thus, the allegation with regards to the Environmental Damage and Pollution alleged to have been caused by the sugar crushing activities of the Respondent No. 1 Industry is wholly denied by the Respondent No. 1 Industry. Also, the allegation with regards to the breach of terms and conditions of the Renewal of Consent dated 23.12.2021 is denied by the Respondent No. 1 Industry in circumstances where the Respondent No. 1 Industry has produced on record documents to substantiate the compliance of the Renewal of Consent dated 23.12.2021, contrary to the case of the Applicant.

**B. The present Original Application has now become infructuous in light of the “Renewal of Consent dated 08.11.2022 for 30 KLPD Molasses based Distillery, under Red Category” and “Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category” granted by the Respondent No.2/MPCB, to the Respondent No.1 Industry.**

- i. It is the primary case of the Applicant that the Respondent No. 1 Industry is damaging the Environment and is in non-compliance of the permissions granted by the Respondent No. 2 MPCB in pursuance of undertaking sugarcane crushing activity by the Respondent No. 1 Industry. Further, it was also alleged that on 10.02.2022, an accidental blast occurred at the Molasses storage tank of the Respondent No.1 Industry, due to which the untreated molasses was spread in the ETP Area, CPU Area. The Molasses also entered in the ETP unit thereby, hampering the Operation of ETP. Also, it was alleged that due to this accidental blast the untreated molasses from the Respondent No.1 Industry percolated into the natural flow of water i.e. Malicha Nala, thereby contaminating the water of the surrounding area. Thereafter, it has been stated in the Original Application that, after the accidental blast on 10.02.2022, the Officers of the Respondent No.2 immediately conducted an inspection of the Respondent No.1 Industry, thereby leading to issuance of a Stop Work Order dated 10.02.2022 against the Respondent No.1 Industry. In the present Original Application, the Applicant also alleges that the Respondent No. 1 Industry has neglected in complying with the Stop Work Order dated 10.02.2022 and has continued to operate the Sugar Factory in sheer violation of the directions of the Respondent No. 2/MPCB.
- ii. In pursuance thereof, it is submitted that, the Respondent No.1 Industry on 25.02.2022 with due diligence replied to the Stop Work Notice dated 10.02.2022 issued by the Respondent No.2/MPCB, wherein it was stated by the Respondent No.1 Industry that the Operations of the Industry could not have been stopped in terms of the Order dated 08.02.2022 issued by the Sugar Commissioner, Government of Maharashtra. Vide the Notification dated 08.02.2022, it was directed by the Sugar Commissioner, Government of Maharashtra that no operation of any Sugar Industry be stopped without the permission of the Sugar Commissioners Office. Thus, vide the said reply dated 25.02.2022 filed by the Respondent No.1 Industry, the Respondent No.1 Industry communicated its inability to stop the Operations in terms of Stop Work Order dated 10.02.2022. *A copy of the Reply dated 25.02.2022 filed by the Respondent No.1 Industry to the*

*Stop Work Order issued by Respondent No.2 as well as a copy of the Notification dated 08.02.2022 issued by the Sugar Commissioner, Government of Maharashtra already forms a part of the Record of the present Application at Page 138 and 139 respectively and hence, not annexed herein again.*

- iii. Also, the Respondent No.2 in its Joint Committee Report dated 31.10.2022 in Conclusion No.xi has categorically recorded the due and diligent attitude of the Respondent No.1 Industry in catering to the damage caused due to the accidental blast dated 10.02.2022. It has been recorded that after, the molasses was spread in the ETP area and also flown to the area i.e. Barren land towards South West Direction (Outside the compound wall, within the purview of the Industry) and ultimately to the Malicha Nala/Natural drain, the Respondent No.1 Industry immediately contained the spread of molasses by creating an artificial earthen bund at the natural drain and recollected- 2340 MT of molasses contaminated water and transferred to 5 days lined spent wash storage lagoon. Also, the Respondent No.1 Industry collected- 9915 MT of molasses contaminated soil by scrapping top layer of soil (10 cm) from 1 Acre of their own land and also scrapped the bottom layer of soil (10 cm) from the Natural drain and transferred it to the existing bio-compost yard. Also, the Respondent No.1 Industry treated the collected molasses contaminated water in their existing ETP of Distillery Unit and utilized the same in Bio-Compost preparation. Similarly, the collected molasses contaminated soil was utilized by the Respondent No.1 Industry by proportionating the same with the press mud and other activities for preparation of Bio-compost. Thus, in terms thereof, it is submitted that admittedly an accidental blast occurred at the Respondent No. 1 Industry, however the same was duly taken care of by the Respondent No.1 Industry as well as the Respondent No.2/MPCB.
- iv. Thereafter, on 29.09.2022 the Respondent No.2 issued a Show Cause Notice to the Respondent No.1 Industry for non-compliance of various environmental enactments and also forfeited Bank Guarantee of Rs.25 Lakhs for non-compliance of Consent to Operate (CTO) Conditions. Thus, for the sequence of events mentioned herein above the Respondent No.2/MPCB has already recovered environmental compensation for the occurrence of the accidental blast from the Respondent No.1 Industry to the tune of Rs. 25 Lakhs by forfeiting Bank Guarantee.

- v. In furtherance of the said accidental blast the Respondent No.2/MPCB issued Interim Directions dated 17.10.2022 to the Industry u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. *A copy of the Interim directions dated 17.10.2022 issued by the Respondent No. 2/MPCB to the Respondent No. 1 Industry already forms a part of the present Application at page 154 and hence, not annexed herein again.*
- vi. Vide the said Interim Directions dated 17.10.2021, the Respondent No.2/MPCB directed the Respondent No.1 Industry to carry out assessment on contamination of soil, cost of remediation and damage assessment through NEERI/IIT/VSI. The Respondent No.1 Industry immediately on 22.10.2022 in compliance of the Interim Directions dated 17.10.2022 issued a work order to M/s VSI, Pune for carrying out soil contamination assessment study including damages to recipient environment and remedial measures thereto.
- vii. Thereafter, on a consideration of the circumstances mentioned herein above and in terms of the Application made by the Respondent No.1 Industry the case of the Respondent No.1 Industry was considered by the Consent Appraisal Committee of the Respondent No.2, vide its 6<sup>th</sup> meeting dated 30.08.2022. A copy of the minutes of 6<sup>th</sup> meeting of the Consent Appraisal Committee of the Respondent No.2 dated 30.08.2022 is enclosed herewith as **ANNEXURE R-4**.
- viii. The Consent Appraisal Committee after considering the Application as well as the Compliance Status of the Respondent No.1 Industry, was pleased to issue “Renewal of Consent dated 08.11.2022 for 30 KLPD Molasses based Distillery, under Red Category” and “Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category”. Thus, it is submitted that there is no iota of doubt, that the Respondent No.1 Industry is not in compliance of all the Terms and Conditions as levied by the Respondent No.2/MPCB in order to regulate the Sugar producing activity of the Respondent No.1 Industry as well as to protect the environment. A copy of the “Renewal of Consent dated 08.11.2022 for 30 KLPD Molasses based Distillery, under Red Category” issued by the Respondent No.2/MPCB to the Respondent No.1 Industry is enclosed herewith as **ANNEXURE R-5**. A copy of the “Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red

Category” issued by the Respondent No.2/MPCB to the Respondent No.1 Industry is enclosed herewith as **ANNEXURE R-6**.

- ix. In the interregnum, in pursuance of the Interim Directions dated 17.10.2021 issued by the Respondent No. 2/MPCB, M/s VSI, Pune has carried out assessment for contamination of the affected area due to the Molasses Tank Accident for Geology, Hydro-Geology Studies and for Geo-Referencing of the affected area on 08.11.2022 and 02.12.2022. It is submitted that, the VSI team along with the representatives of the Respondent No. 1 Industry conducted a site visit of the entire area in order to assess the impact of the blast as well as its consequence in the surrounding area. In pursuance thereof, the VSI team as well as the representative of the Respondent No. 1 Industry have chalked down a Work Plan Outline in order to assess the contamination and further curb its effect on the environment. However, M/s VSI Pune, have only provided a copy of a Report on ‘Assessment of Contamination’ of the Respondent Industry and the Respondent No. 1 Industry is still awaiting a Report on ‘Assessment of Cost of Remediation’ and a Report on ‘Damage Assessment’. Subsequently, vide a letter dated 03.01.2023, the Respondent No. 1 Industry has already informed the Regional Officer of the Respondent No. 2/MPCB about the non-completion of the ‘Assessment of Cost of Remediation’ and ‘Damage Assessment Report’ to be undertaken by M/s VSI, Pune in compliance of the Interim directions dated 17.10.2022 issued by the Respondent No. 2/MPCB. A copy of the letter dated 03.01.2023 issued by the Respondent No. 1 Industry to the Regional Officer of the Respondent No. 2/MPCB is enclosed herewith as **ANNEXURE R-7**.
- x. Consequently, it is submitted that, in order to assess the compliance of the “Renewal of Consent dated 08.11.2022 for 30 KLPD Molasses based Distillery, under Red Category” and “Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category”, the Respondent No. 2/MPCB conducted a site visit at the Respondent No. 1 Industry on 06.01.2023. Vide the Site Inspection dated 06.01.2023, the Respondent No. 1 Industry was observed to be in compliance of the terms and conditions specified in the Renewal of Consent and no adverse Order has been passed against the Respondent No. 1 Industry, whereby the Respondent No. 1 Industry has been permitted to continue its operations. A copy of the Site Visit Report dated 06.01.2023 undertaken by the

Respondent No. 2/MPCB at the Respondent No. 1 Industry is enclosed herewith as **ANNEXURE R-8.**

- xi. Thus, it is submitted that, in light of the submissions made hereinabove, the contentions raised by the Applicant in the present Original Application, though be maintainable at the time of filing the present Application, have now become infructuous as the Respondent No. 2/MPCB has renewed all valid consents for the operation of the Respondent No.1 Industry. If at all, there is any challenge that has to be filed by any aggrieved party by grant or refusal of the consent to operate or consent to establish granted u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974, as well as u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, the aggrieved party has to approach a proper forum under the Environmental Law regime.

5. **PARA WISE REPLY:**

- A. That the contentions raised by the Applicant in Para (1) of the present Application, is a part of record and therefore needs no reply.
- B. That the contentions raised by the Applicant in Para (2) of the present Application, is admitted limited to the extent that, the Respondent No.1 is indeed an Industrialist of the Sugar Factory, however, the contentions that the Respondent No.1 Industry is discharging effluents without treating them through Effluent Treatment Plan (ETP) into the Ghod River, is merely an allegation raised by the Applicant and is denied by the Respondent No.1 Industry, as the Applicant has failed to substantiate the same.
- C. That the contentions raised by the Applicant in Para (3) and (4) of the present Application, is a reiteration of a fact and therefore, needs no reply. However, it is submitted that the allegation of the Applicant that, the Respondent No.2 has turned a blind eye towards the grave pollution done in Ghod River, is baseless and therefore denied in totality.
- D. That the contentions raised by the Applicant in Para (5) of the present Application, are matter of record and thus, need no reply.
- E. That the contentions raised by the Applicant in Para (6) and (7) of the present Application, are a mere allegation raised by the Applicant, which the Applicant has miserably failed to substantiate. Also, the issuance of the “Renewal of Consent dated 08.11.2022 for 30 KLPD Molasses based Distillery, under Red Category” and “Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-

generation unit, under Red Category” by The Respondent No.2/MPCB, clearly shows that the Respondent No.1 Industry is operating within the Terms & Conditions imposed by the Respondent No.2 MPCB and thus, is following all environmental guidelines. Thus, the allegations at Para (6) and (7) are denied in totality.

- F. That the contentions raised by the Applicant in Para (8) of the present Application, have already been dealt with by the Respondent No.1 Industry in the above raised Preliminary Objections and the contentions raised by the Applicant holds no water in light of the further developments occurred in the facts of the present case. However, for the sake of repetition, it is submitted that, the Applicant has only raised allegations against the non-compliance of the renewal of consent dated 23.12.2021, however, as on date the renewal of consent dated 23.12.2021 has already expired and the Respondent No.2 has granted a fresh renewal of consent dated 08.11.2022 and 11.11.2022, after considering the case of the Respondent No.1 Industry in detail vide its 6<sup>th</sup> Consent Appraisal Committee meeting held on 30.08.2022. Therefore, the contents raised in Para (8) have no bearing in accordance with the further renewal of consent granted by the Respondent No.2/MPCB.
- G. It is further case of the Applicant vide Para (9) to (13) that the Respondent No.1 Industry is responsible for accidental blast occurred at the Respondent No.1 Industry on 10.02.2022. It is submitted that the Respondent No.1 Industry is not denying the fact that such incidence did occur within the premises on 10.02.2022. The Respondent No.1 Industry was taking all necessary measures while conducting its operations and thus, the said incident of blast was just an unfortunate accident. The Respondent No.1 Industry immediately after the incidence took appropriate measures to control the further damage to the environment. The steps taken by the Respondent No.1 Industry after the said incidence were recorded in the Joint Committee Report dated 31.10.2022 filed before this Hon’ble Tribunal in the present matter and also, stated herein above in Para 3 A(iii) and thus not repeated herein. Therefore, even though such accident had occurred within the premises the Respondent No.1 Industry took steps to avoid environmental damage and hence, the contentions in Para (9) to (13) of the present Application are devoid of facts and therefore, denied.
- H. With regard to the contentions in Para (14) to (17) it is submitted that it is not disputed that the Respondent No.2 on 28.03.2022 conducted a site inspection at Ghod River and also a Water Analysis Report was made by the Regional Laboratory of the Respondent No.2/MPCB. However, the said Report as well as the Water

Analysis Report does not utter a word with regard to involvement of the Respondent No. 1 Industry in contamination of the water. Merely because the Representative of the Applicant submitted during the site inspection that the alleged contamination of the Ghod River was due to Respondent No.1 Industry does not signify the indulgence of Respondent No.1 industry for alleged contamination. The ETP Plant of the Respondent No.1 Industry is processing the sludge within the premises of the Respondent No.1 Industry and thus, the processed ETP is being cleaned in accordance with law. Thus, the Contentions in Para (14) to (17) are vicious and without any significant proof and therefore are denied.

- I. That the contentions raised by the Applicant in Para (18) of the present Application, are matter of fact and thus, need no reply.
- J. With respect to Para (19) to (21), it is submitted that the Respondent No.1 Industry is taking steps in terms of the guidelines issued by the Respondent No.2 and also implementing the Recommendations for controlling the Soil Contamination given by the appointed agency, VSI. Thus, the Respondent No.1 Industry is taking all possible efforts and processing the sludge as well as the spent wash to keep up with environmental law guidelines. Thus, the contentions of Para (19) to (21) are denied, there being no conclusive proof of the same.
- K. That the contentions raised by the Applicant in Para (22) of the present Application, are matter of fact and thus, need no reply.
- L. With regards to contentions raised by the Applicant in Para (23) to (25) it is stated that the Respondent No.1 Industry was bound by the orders passed by the Sugar Commissioner and therefore, could not stop the Operation. All other allegations in the said Paras are aptly replied herein above and thus, are not reiterated herein.
- M. The allegations in Para (26) to (28) are nothing but an attempt of the Applicant to deceive the Hon'ble Tribunal in believing false environmental violations at the behest of the Respondent No.1 Industry and therefore, are wholly denied. However, it is submitted that the said allegations, is just a frivolous attempt to bypass the law of limitation u/s 14 of the National Green Tribunal Act, 2010.
- N. That the contentions raised by the Applicant in Para (29) of the present Application, are matter of record and thus, need no reply.
- O. The contentions of Para (30) and (31) is nothing but an attempt by the Applicant to misguide and derail this Hon'ble Tribunal from the trues facts and the circumstances of the present case. However, it is reiterated that, the Repsondent No.2/MPCB after a fair and due considerations of all the norms laid down under the environmental law regime, have legally granted "Renewal of Consent dated 08.11.2022 for 30

KLPD Molasses based Distillery, under Red Category” and “ Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category” to the Respondent Industry for running their Sugar Unit.

6. **REPLY TO THE GROUNDS:**

At the outset it is stated that the Applicant has failed to make out any case on the given facts and circumstances against the Respondent No.1 Industry. The very fact that the Respondent No. 2 after considerations of the compliances as well as the veracity of the Application submitted by the Respondent No.1, through its Consent Appraisal Committee granted “Renewal of Consent dated 08.11.2022 for 30 KLPD Molasses based Distillery, under Red Category” and “ Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category” to the Respondent No.1 Industry, is sufficient to show that the Respondent No.1 Industry is operating within the Terms and Conditions of the Environmental law Regime and not violating any environmental law.

Thus, the grounds raised in the present Application does not fulfill the test of law and hence, the Applicant has failed to substantiate its case of environmental damage at the behest of the Respondent No.1 Industry, which could have been considered by this Hon’ble Tribunal u/s 14 of the National Green Tribunal Act, 2010.

7. **REPLY TO LIMITATIONS:**

It is the case of the Applicant in the present Application that, the cause of action first arose on 10.02.2022, when the Respondent No.2/MPCB issued a Stop Work Order to the Respondent No.1 Industry due to the occurrence of an accidental blast of the molasses plant at the Respondent No.1 Industry. It is stated by the Applicant that, the Respondent No.1 Industry still continues to release untreated effluents in the Ghod River and therefore the cause of action is continuous in nature and therefore the present application is within the period of limitation as stipulated under the National Green Tribunal Act, 2010.

It is submitted by the Respondent No.1 Industry that, the contentions with regard to limitation in the present Application needs no reply as the present Application itself is infructuous in light of the “Renewal of Consent dated 08.11.2022 for 30 KLPD

Molasses based Distillery, under Red Category” and “ Renewal of Consent dated 11.11.2022 for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category” granted to the Repsondent No.1 Industry by the Respondent No.2/MPCB.

8. In view of the contentions raised and submissions made hereinabove, it is apparent that all the issues raised by the Applicant in the present Original Application are devoid of any merits and therefore, the present Original Application warrants no intereferece by this Hon’ble Tribunal u/s 14 of the National Green Tribunal Act, 2010. Thus, the present Original Application ought to be dismissed with explemplary cost.

Filed By:



Sangramsingh R. Bhonsle, Samridhi S. Jain  
Nrupal A. Dingankar, Pushkara A. Bhonsle & Riway Rai

Advocates

A10, LGF, Lajpat Nagar III,

New Delhi, 110024

Email: [srb.chambers@gmail.com](mailto:srb.chambers@gmail.com)

Contact No: +91 9545809120

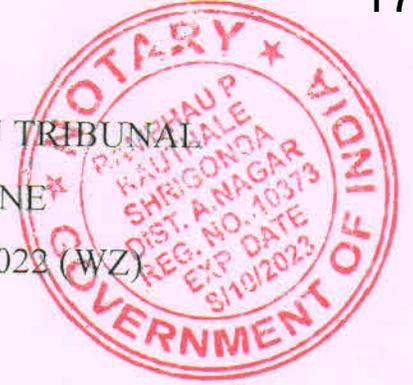
Place: New Delhi

Date: 10.01.2023

NOTED & REGISTERED AT.  
SERIAL NO. 51/2023

Page No.	1/2
Shrigonda	2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
ORIGINAL APPLICATION NO. 85 OF 2022 (WZ)



**In the Matter of: -**

Sachin Sudamrao Pachpute

.....Applicant

Vs.

Shahakar Maharshi Shivajirao Narayanrao

Nagawade SSK Ltd. (Sugar Unit) & Ors.

.....Respondent(s)

**AFFIDAVIT**

I, Mr. Vijaysinh Shahaji Phalke, Age: 34 Years, Occupation: Environment Officer of the Respondent No. 1 Sugar Factory, having Office at: Shrigonda Factory, Taluka- Shrigonda, District: Ahmednagar- 413726, Maharashtra, do hereby solemnly affirm and state as under:

1. I am the Environment Officer of the Respondent No. 1 Sugar Factory i.e. Shahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd., in the present Arbitration, and as such am conversant to the facts and circumstances of the present case and I am competent to swear the present affidavit.
2. That I have read the contents of the accompanying Reply, the same has been drafted by my counsel under my instructions and that the contents of Paras 1 to 8 of the Reply are facts in brief are true to my knowledge and believed to be true on legal advice and that I have not suppressed any material fact.

  
DEPONENT

Page No.	212
Shrigonda	2023

VERIFICATION

Verified at Shrigonda on this 10 day of January, 2023 that the contents of the present affidavit are true and correct and nothing material has been concealed there from.

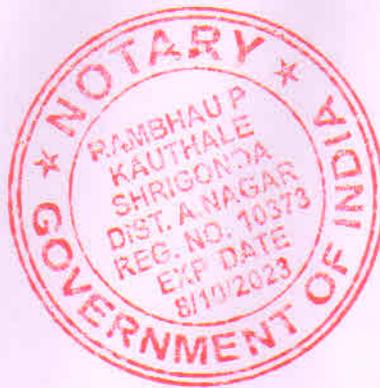
*[Signature]*  
I know affiant

*[Signature]*  
DEPONENT



BEFORE ME

Solemnly affirmed before me by Sajaysinh Shubhoji Botebale who is identified before me by B.M. Jangale whom I personally know.



BEFORE ME  
*[Signature]*  
RAMBHAU P. KAUTHALE  
NOTARY PUBLIC, GOVT. OF INDIA  
SHANI CHOWK, SHRIGONDA  
TAL. SHRIGONDA, DIST. A. NAGAR  
MOB: 9423463092 / 9595373537

10 JAN 2023 8202 ... 01



महाराष्ट्र MAHARASHTRA

© 2020 ©

YL 247523

उप कोषागार कार्यालय  
श्रीगोंदा, जि. अ. नगर  
09 SEP 2021  
उप कोषा. अधिकारी, श्रीगोंदा

श्रीगोंदा मुद्रांक विक्री.र.नं. ६६३६ दि. ०९/०९/२०२१

मुद्रांक कोणाकडे सादर करावयाचे - कारण -

सर्वसाधारण मुद्रांक राखतक -

कारखाना, कामी

मुद्रांक विक्रीत घेण्याच्या वेळ, पत्ता - शो. / श्री.

स.म.शि.ना.नागवडे सह.सा.का.

हस्ता/ डी.शेड्डेतकारलि. श्रीगोंदा

ज्या कारणासाठी एखादा मुद्रांक घेतला त्या व्यक्ती  
व्याज कारणासाठी मुद्रांक घेतला असावा  
असा परिस्थिती बाबतची घेण्यात येऊ शकते.

सि.पं. तुलकणी  
श्रीगोंदा परवाना क्र. १/१९९१

लिहून घेणार :- मा. कार्यकारी संचालक,  
स.म.शि.ना.नागवडे सह.साखर कारखाना.लि.,  
श्रीगोंदा फॅ, ता.श्रीगोंदा, जि.अ.नगर.

लिहून देणार :- श्री.अशोक रामभाऊ काळाणे  
मु. लिपणगाव, ता. श्रीगोंदा, जि. अहमदनगर.

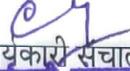
लिहून देणार श्री.अशोक रामभाऊ काळाणे माझा गट नं. ५१/ लिपणगाव,  
ता. श्रीगोंदा, जि. अहमदनगर येथे क्षेत्र १.१४ हेक्टर शेती आहे.

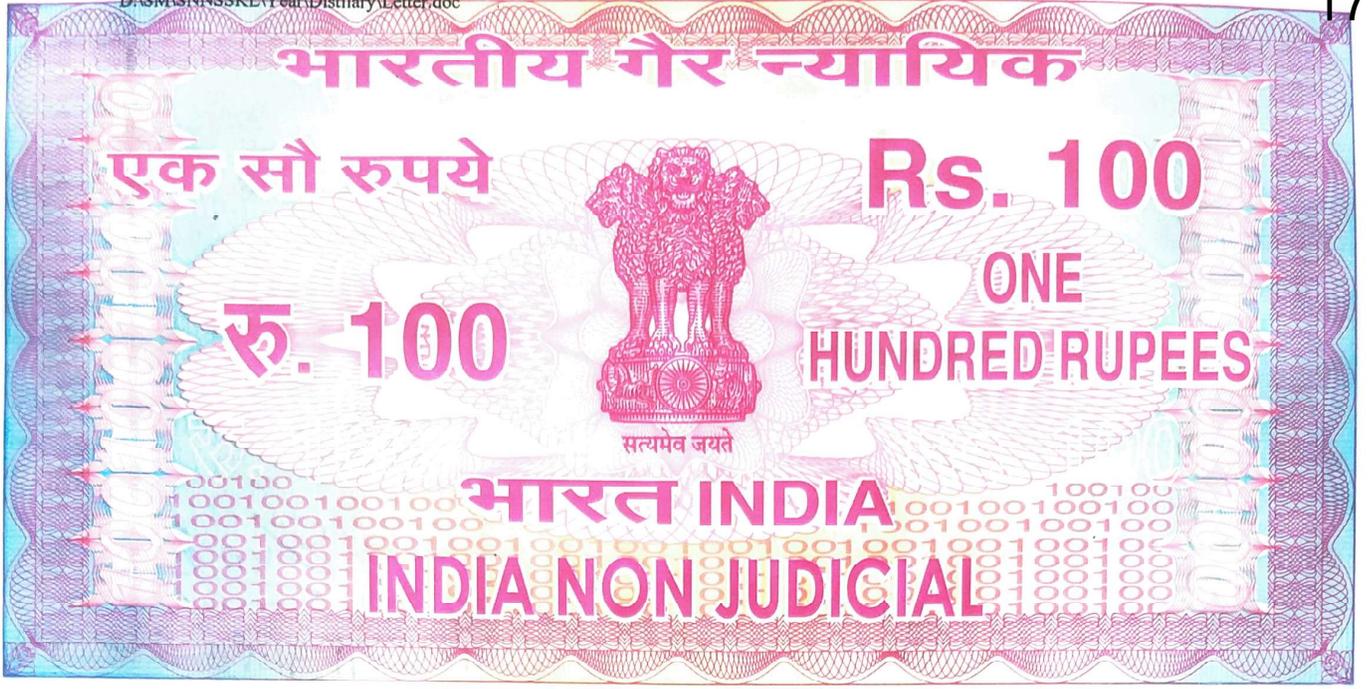
सदर लिहून घेणार सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लि., मधील E.T.P. विभागातील पुर्ण प्रक्रिया केलेले पाणी आम्ही शेतीमध्ये पीकांसाठी घेत आहे. माझे शेताचे बाहेर नाल्यामध्ये व शेजारच्या शेतामध्ये जाणार नाही याची मी काळजी घेईल व त्याची जबाबदारी माझी राहिल.

आपला विश्वासु

सही :- 

(नाव :- )

  
 कार्यकारी संचालक  
 सहकारी साखर कारखाना लि.  
 स.म.शि.ना.नागवडे सह.सा.कार.लि.  
 म.श.शिवाजीराव नारायणराव नागवडे  
 सहकारी साखर कारखाना लि.  
 -नादा फॅक्टरी, ता. श्रीगोंदा, जि. अ.नगर



महाराष्ट्र MAHARASHTRA

© 2020 ©

YL 247522



श्रीगोंदा मुद्रांक विक्री.र.नं.

६६३६ दि. ०७/९/२०२१

मुद्रांक कोणाकडे सादर करावयाचे

कारण

सर्वसाधारण मुद्रांक रककाम-

२००४

कारखाना/नाम

मुद्रांक विकत घेणाऱ्याचे नाव, पत्ता-सौ./श्री.

श. म. शि. ना. नागवडे स. सा. कार.

हस्ता/स्व

श्री. म. शि. ना. नागवडे

लि.

मुद्रांक विकत घेणाऱ्याची राशी

श्रीगोंदा

ज्या कागदासही ज्यांनी मुद्रांक घेतो केला त्यांनी  
स्वाय कारणासाठी मुद्रांक खरेदी केल्यापासून  
मात्रा पहिल्यात बापरो रंधनकारक आहे.मि. पं. कुलकर्णी  
श्रीगोंदा परवाना क्र. १/१९९६

लिहून घेणार :- मा. कार्यकारी संचालक,  
स.म.शि.ना.नागवडे सह.साखर कारखाना.लि.,  
श्रीगोंदा फॅ, ता.श्रीगोंदा,जि.अ.नगर.

लिहून देणार :- सौ. संध्या राजेंद्र गुंड,  
मु. लिपणगाव, ता. श्रीगोंदा,जि. अहमदनगर.

लिहून देणार सौ. संध्या राजेंद्र गुंड माझा गट नं. ५२/१/४६ लिपणगाव,  
ता. श्रीगोंदा, जि. अहमदनगर येथे क्षेत्र १.०० हेक्टर शेती आहे.

सदर लिहून घेणार सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लि., मधील E.T.P. विभागातील पुर्ण प्रक्रिया केलेले पाणी आम्ही शेतीमध्ये पीकांसाठी घेत आहे. माझे शेताचे बाहेर नाल्यामध्ये व शेजारच्या शेतामध्ये जाणार नाही याची मी काळजी घेईल व त्याची जबाबदारी माझी राहिल.

आपला विश्वासु

सही :-

*Sund*

(नाव :-

धा. संध्या राजेंद्र गुंड )

कार्यकारी संचालक  
कार्यकारी संचालक  
स.म.शि.ना.नागवडे सह सा.का.लि.  
म.म.शिवाजीराव नारायणराव नागवडे  
सहकारी साखर कारखाना लि.  
नागादा फॅक्टरी, ता. श्रीगोंदा, जि.अ.नगर



महाराष्ट्र MAHARASHTRA

2022

15AA 440589



श्रीगोंदा मुद्रांक विक्री.स.नं. २३४६ दि. ०४/११/२०२२

मुद्रांक कोणाकडे सादर करानयावे-----कारण-कारखाना कार्य

सर्वसाधारण मुद्रांक रकम- १००/-

मुद्रांक विकत घेणाऱ्याचा नाव, पत्ता-पो./-श्री.म.शि.ना.नागवडे

हस्ते/सह: श्री.म.शि.ना.नागवडे

मुद्रांक विकत घेणाऱ्याची सहाय्य

ज्या कागदावरील मुद्रांक घेतली केला त्यांनी त्याच कागदावरील मुद्रांक खरेदी केल्यापासून किंवा प्रतिन्यायन यापुढील संघनकारण आहे.

मि.प.कुलकर्णी  
श्रीगोंदा परवाना क्र.१/१९९६

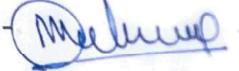
लिहून घेणार :- मा. कार्यकारी संचालक,  
स.म.शि.ना.नागवडे सह.साखर कारखाना.लि.,  
श्रीगोंदा फॅ, ता.श्रीगोंदा,जि.अ.नगर.

लिहून देणार :- श्री. मधुकर रामभाऊ काळाणे,  
मु.पो. लिंपणगाव, ता. श्रीगोंदा,जि. अहमदनगर.

लिहून देणार श्री. मधुकर रामभाऊ काळाणे माझा गट नं. ५१ लिंपणगाव, ता. श्रीगोंदा,  
जि. अहमदनगर येथे क्षेत्र १.१४ हेक्टर शेती आहे.

सदर लिहून घेणार सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लि., मधील E.T.P. विभागातील पुर्ण प्रक्रिया केलेले पाणी आम्ही शेतीमध्ये पीकांसाठी घेत आहे. माझे शेताचे बाहेर नाल्यामध्ये व शेजारच्या शेतामध्ये जाणार नाही याची मी काळजी घेईल व त्याची जबाबदारी माझी राहिल.

आपला विश्वासु

सही :- 

( नाव :- मधुकर रामभाऊ काळणें )

  
कार्यकारी संचालक  
स.म.शिवजीराव नारायणराव नागवडे  
स.म.शिवजीराव नारायणराव सहकारी लि.  
नागादा फॅक्टरी, ता.श्रीगोंदा, जि.अ.नगर



महाराष्ट्र MAHARASHTRA

2022

15AA 440592



श्रीगोंदा मुद्रांक विक्री.र.नं. 6388 दि. 06/11/2022

मुद्रांक कोणाकडे सादर करावयाचे-----कारण-----

सर्वसाधारण मुद्रांक रुकवण- 9000-----

मुद्रांक विकत घेणाऱ्याचे नाव,पत्ता-सौ./श्री. ल.ह.कार.स.शि.ना.गावडे

हस्ते/स्वते: ल.ह.कार.स.शि.ना.गावडे

मुद्रांक विकत घेणाऱ्याची सही

ज्या काळामधील ज्यांनी मुद्रांक खरीदी केल्या त्यांनी त्याच काळामधील मुद्रांक खरीदी केल्यापासून त्या महिन्यात वापरणे बंधनकारक आहे.

मि.पं.कुलकर्णी  
श्रीगोंदा परवाना क्र.9/9998

लिहून घेणार :- मा. कार्यकारी संचालक,  
स.म.शि.ना.गावडे सह.साखर कारखाना.लि.,  
श्रीगोंदा फॅ, ता.श्रीगोंदा,जि.अ.नगर.

लिहून देणार :- श्री. अशोक रामभाऊ काळाणे,  
मु.पो. लिंपणगाव, ता. श्रीगोंदा,जि. अहमदनगर.

लिहून देणार श्री. अशोक रामभाऊ काळाणे माझा गट नं. ५१ लिंपणगाव, ता. श्रीगोंदा, जि. अहमदनगर येथे क्षेत्र १.१४ हेक्टर शेती आहे.

सदर लिहून घेणार सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लि., मधील E.T.P. विभागातील पुर्ण प्रक्रिया केलेले पाणी आम्ही शेतीमध्ये पीकांसाठी घेत आहे. माझे शेताचे बाहेर नाल्यामध्ये व शेजारच्या शेतामध्ये जाणार नाही याची मी काळजी घेईल व त्याची जबाबदारी माझी राहिल.

आपला विश्वासु

सही :-



( नाव :- अशोक रामभाऊ काळणे )

  
कारखाने संचालक  
सहकारी संचालक  
श्री.म.शिवाजीराव नारायणराव नागवडे  
स.स.शि.ना.नागवडे सह.सा.का.लि.  
श्रीगोंदा फॅक्टरी वा.श्रीगोंदा, जि.अ.नगर



-TRUE COPY-



# सहकार महर्षी शिवाजीराव नारायणराव नागवडे

## सहकारी साखर कारखाना लि.,

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर - ४१३७२६

**SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE**

**SAHAKARI SAKHAR KARKHANA LTD.**



A/P-Shrigonda Factory- (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Date – 15.12.2021

Details of tree plantation and green belt development for open space area availability.

Open space availability		Plantation done on	Number of trees planted
207513 Sq. meter		68480 Sq. meters (33%)	15000
Sr. no	Name of Plant	No of trees	
1	Gulmoher	225	
2	Bartondi	100	
3	Mota	100	
4	Arjun	150	
5	Sag	275	
6	Palas	399	
7	Umber	50	
8	Jambul	125	
9	Bhokar	75	
10	Mango	500	
11	Bahava	200	
12	Benda	257	
13	Neem	462	
14	Waval	342	
15	Kusum	382	
16	Kashid	390	
17	Dalbergia Sisoo	173	
18	Karnini	207	
19	Rudraksh	169	
20	Karanj	370	
21	Tabebuiea Rosea	93	
22	Anie	247	
23	Kinai	179	
24	Kalamb	221	
25	Tecoma Campeses New	3000	
26	Tecoma Rosa	3000	
27	Tecoma Campeses	3000	
28	Jungly Badam	75	
29	Pltophorum pterocarpum	234	
<b>Total Trees</b>		<b>15000</b>	

Yours Faithfully

**AB**

*Amir* Managing Director  
S.M.S.N.N.S.S.K.LTD

-TRUE COPY-



स.म.शिवाजीराव ना.नागवडे सह. साखर कारखाना लिमिटेड;

श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर

❖ पावती ❖

नं. 2134

दि. 3 / 9 / 2023

श्री.रा.रा. स.म.शि.ना.नागवडे सह.सा.का.लि.

तुमचेकडून अक्षरी रूपये एक लाख लेसपट हजार तीनशे ऐंशी

खालील तपशीलाप्रमाणे रोख मिळाले.

रुपये

तपशील	रुपये	पैसे
खाते: कॅपोट वखत विक्री 272.300 म.ग. कॅपोट वखत विक्री प्रती म.ग. रु. 600 = 00 आवकम रोख धावा.	9,23,330	—
पावती मिळाली	एकूण	9,23,330 —

सही

कॅशियर

चीफ अकॉन्टंट

# Sahakar Maharshi Shivajirao Narayanarao Nagawade Sah Sakhar Karakhana LTD.

## Shrigonda Factory Compost Sale 2022

Sr No.	Name	Village	Date	Rate	Tonnage	Taxable Amt.	Tax Rate Amt. Of tax to be Paid under				Total Amt.	
							IGST	CGST	SGST	Cess		
1	Sawata kisan wadage	pargaon	22.12.2022	571.43	6.160	3520.00	0.00	88.00	88.00	0.00	3696	
2	Tejas Dnydev Aru	pargaon	22.12.2022	571.43	6.140	3508.57	0.00	87.71	87.71	0.00	3684	
3	Pandurang keraba dembare	pargaon	22.12.2022	571.43	6.800	3885.72	0.00	97.14	97.14	0.00	4080	
4	Devram Jayshing Jagatap	Ghargoan	22.12.2022	571.43	7.100	4057.15	0.00	101.43	101.43	0.00	4260	
5	Balu Manik Chor	Limpangaon	22.12.2022	571.43	6.920	3954.29	0.00	98.86	98.86	0.00	4152	
6	Yashwant Bhujang Chor	Limpangaon	22.12.2022	571.43	7.740	4422.86	0.00	110.57	110.57	0.00	4644	
7	Ashok Ramdas Kale	Adhalgaon	22.12.2022	571.43	8.380	4788.58	0.00	119.71	119.71	0.00	5028	
8	Ramesh Baban Madake	pargaon	22.12.2022	571.43	7.280	4160.00	0.00	104.00	104.00	0.00	4368	
9	Thakaji Rambhu Tule	Limpangaon	22.12.2022	571.43	7.340	4194.29	0.00	104.86	104.86	0.00	4404	
10	Sawata kisan wadage	pargaon	22.12.2022	571.43	7.460	4262.86	0.00	106.57	106.57	0.00	4476	
11	Thakaji Rambhu Tule	Limpangaon	22.12.2022	571.43	6.400	3657.15	0.00	91.43	91.43	0.00	3840	
12	Kuldeep Nanaso Unde	Madewadagaon	22.12.2022	571.43	3.220	1840.00	0.00	46.00	46.00	0.00	1932	
13	Devram Jayshing Jagatap	Ghargoan	22.12.2022	571.43	6.560	3748.57	0.00	93.71	93.71	0.00	3936	
14	Suresh Mahadev Pawar	Mhatar pimpri	22.12.2022	571.43	18.020	10297.15	0.00	257.43	257.43	0.00	10812	
15	Suresh Mahadev Pawar	Mhatar pimpri	22.12.2022	571.43	17.400	9942.86	0.00	248.57	248.57	0.00	10440	
16	Tejas Dnydev Aru	pargaon	22.12.2022	571.43	6.000	3428.57	0.00	85.71	85.71	0.00	3600	
17	Valmik Mahadev Farate	Madawagaon f	22.12.2022	571.43	8.480	4845.72	0.00	121.14	121.14	0.00	5088	
18	Sawata kisan wadage	pargaon	23.12.2022	571.43	6.460	3691.43	0.00	92.29	92.29	0.00	3876	
19	Pandurang keraba dembare	pargaon	23.12.2022	571.43	5.980	3417.15	0.00	85.43	85.43	0.00	3588	
20	Ramesh Baban Madake	pargaon	23.12.2022	571.43	5.840	3337.15	0.00	83.43	83.43	0.00	3504	
21	Devram Jayshing Jagatap	Ghargoan	23.12.2022	571.43	7.140	4080.00	0.00	102.00	102.00	0.00	4284	
22	Sawata kisan wadage	pargaon	23.12.2022	571.43	6.760	3862.86	0.00	96.57	96.57	0.00	4056	
23	Vikas Devidas Kale	Adhalgaon	23.12.2022	571.43	15.980	9131.44	0.00	228.29	228.29	0.00	9588	
24	Mohan Sakharam Arkas	Belwandi	23.12.2022	571.43	7.660	4377.15	0.00	109.43	109.43	0.00	4596	
25	Valmik Mahadev Farate	Madawagaon f	23.12.2022	571.43	8.240	4708.57	0.00	117.71	117.71	0.00	4944	
26	Vikas Devidas Kale	Adhalgaon	23.12.2022	571.43	17.300	9885.72	0.00	247.14	247.14	0.00	10380	
27	Ganesh Dagadu Sake	Ghargoan	24.12.2022	571.43	5.640	3222.86	0.00	80.57	80.57	0.00	3384	
28	Tejas Dnydev Aru	pargaon	24.12.2022	571.43	6.180	3531.43	0.00	88.29	88.29	0.00	3708	
29	Mohan Sakharam Arkas	Belwandi	24.12.2022	571.43	7.660	4377.15	0.00	109.43	109.43	0.00	4596	
30	Baban Shankar Dagat	kasti	24.12.2022	571.43	8.200	4685.72	0.00	117.14	117.14	0.00	4920	
31	Valmik Mahadev Farate	Madawagaon f	24.12.2022	571.43	7.640	4365.72	0.00	109.14	109.14	0.00	4584	
32	Sawata kisan wadage	pargaon	24.12.2022	571.43	6.460	3691.43	0.00	92.29	92.29	0.00	3876	
33	Tejas Dnydev Aru	pargaon	24.12.2022	571.43	5.780	3302.86	0.00	82.57	82.57	0.00	3468	
34	Sawata kisan wadage	pargaon	24.12.2022	571.43	5.980	3417.15	0.00	85.43	85.43	0.00	3588	
<b>TOTAL</b>					571.43	<b>272.300</b>	<b>155600.12</b>	0.00	<b>3890.00</b>	<b>3890.00</b>	0.00	<b>161180</b>

म.स. 2134

03 JAN 2023

**Sahakar Maharshi Shivajirao Narayanarao Nagawade Sah Sakhar Karakhana LTD.**

**Shrigonda Factory Compost Sale 2022**

**186**

Sr. No.	Name	Village	Date	Rate	Tonnage	Taxable Amt.	Tax Rate Amt. Of tax to be Paid under				Total Amt.
							IGST	CGST	SGST	Cess	
1	Discription of Notes	No of Notes	Rs								
2	2000	0	0								
3	500	192	96000								
4	200	132	26400								
5	100	404	40400								
6	50	10	500								
7	20	2	40								
7	10	4	40								
8	2	0	0								
	<b>TOTAL</b>		<b>163380</b>								

  
 स.म.शि.ना.नागवडे सह.सा.का.लि.  
 स.म.शि.ना.नागवडे सह.सा.का.लि.

पान: 2938  
 सा 319123

**RAB**

-TRUE COPY-

## **MAHARASHTRA POLLUTION CONTROL BOARD**



Minutes of Part-I 6<sup>th</sup> Consent Appraisal Committee Meeting of 2022-2023 held on 30.08.2022 at MPCB, Mumbai.

Following members of the Consent Appraisal Committee were present:

- |  |                 |
|--|-----------------|
| 1. Shri. A. L Jarhad,<br>Chairman, MPCB  | Chairman        |
| 2. Shri Ashok Shingare,<br>Member Secretary, M.P.C. Board.   | Member          |
| 3. Shri P.K. Mirashe,<br>Technical Advisor, MIDC.  | Member          |
| 4. Dr. Y. B. Sontakke,<br>Joint Director (WPC), M.P.C. Board, Mumbai.  | Member Convener |
| 5. Additional Chief Secretary, Home (Transport) Dept., Mumbai & Representative from NEERI<br>- leave of absence was granted. |                 |

Following Officer of MPCB were present for the meeting:

- |  |                |
|--|----------------|
| 1. Shri V.M. Motghare<br>Joint Director (APC), M.P.C. Board, Mumbai. | Invitee Member |
| 2. Shri N.N. Gurav,<br>Regional Officer (BMW), M.P.C. Board, Mumbai. | Invitee Member |

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start. The meeting thereafter deliberated on the fresh agenda items [Booklet No. 36 of Consent to Renewal cases] placed before the committee and following decision were taken:

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
<b>Booklet No. 36</b>					
1	MPCB- CONSENT- 0000102172	Kisanveer Satara Sahakari Sakhar Karkhana Ltd.,Bhuinj Tal.Wai, Dist.Satara. 412 Kisanveernagar Wai	<b>APPROVED</b>  Renewal of Consent	31.08.2023	<p>Committee noted that, PP has applied for renewal of consent for distillery activity for 40 KLD+60KLD total-100 KLPD capacity.</p> <p>Committee also noted that, the case is discussed in earlier CAC and decided to issue SCN for Refusal.</p> <p>Committee further noted that, PP submitted reply and stated that, they submitted BG of Rs. 10 lakh. They provided web camera and flow meter and same is connected to MPCB server. They provided 11.41 acers of concreated compost yard as per CPCB guidelines and stored spent wash in tanker due to maintains work of lagoon. They Scrapped all Kachha Lagoon. They Already install wet scrubber. SRO Office submitted Verification and submitted that. i) Provided 11.41 acers of concreated compost yard as per CPCB guidelines. II) ) 2 Kachha Lagoon yet not scrapped. iii) Provided OCMS (Web Camara), but not connected to MPCB server.</p> <p>After due deliberation, it was decided to grant of renewal of consent to operate by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall connect OCMS before start production.</li> <li>2. Industry shall dispose spent wash as per consent condition.</li> <li>3. Industry shall not operate unit without valid consent of the Board.</li> <li>4. Industry shall scrap all kaccha lagoon in next 6 months.</li> <li>5. Industry shall submit/extend Bank Guarantee of Rs.</li> </ol>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					25.0 Lakh towards Compliance of Consent conditions and O&M of Pollution Control System.
2	MPCB-CONSENT-0000123001	GENEXT HARDWARE & PARKS PVT. LTD. Sub Plot B, of CS No.1903,1904,1905,1/1905&2/1905 Building No. 2 on sub plot B, of CS No. 1903, 1904,1905,1/1905 & 2/1905 of Byculla Division, Sane Guruji Marg, Near Jacob Circle, Mahalaxmi, Mumbai Mumbai	<b>NOT APPROVED</b>  Renewal of Consent to Operate (Part-I)	-----	<p>Committee noted that, PP has applied for grant of Renewal of Consent to Operate (Part-I) for Residential Building. No. 2 i.e. Tower D having Total plot area of 61,520.46 Sq.m and Total construction BUA of 65,805.90 Sq.m out of TCBUA of 2,05,546.42 Sq.m.</p> <p>Committee also noted that PP has obtained EC, provided STP and OWC.</p> <p>Committee further noted that PP has not submitted an audited balance sheet and pointwise compliance verification report of Environment Clearance conditions.</p> <p>After due deliberation it was decided to issue Show Cause Notice for Refusal of Renewal of Consent to Operate (Part-I) fo above non-compliances.</p>
3	MPCB-CONSENT-0000127537	M/s. KOHINOOR CTNL-Infrastructure Company Private Limited KOHINOOR SQUAREâ€œ Kohinoor Mill Co. Ltd, No. 3, F. P. No. 46 of Mahim Division, Junction of N. C. Kelkar Marg and Lady	<b>APPROVED</b>  Revalidation of Consent to Establish	<b>Commissioning of the project or 5 years whichever is earlier.</b>	<p>Committee noted that, PP has applied for grant of Revalidation of Consent to Establish for Construction of Residential &amp; Commercial project with public parking having Total plot area of 19,859.04 Sq.m and Total Construction BUA of 2,45,473.60 Sq.m.</p> <p>Committee also noted that PP has obtained Revalidation of EC, proposed to provide STP and OWC followed by composting facility.</p> <p>After due deliberation it was decided to grant Revalidation of</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
		Jamshetji Marg, Dadar (W), Mumbai-400028.			<p>Consent to Establish by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall provide STP of adequate capacity to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility.</li> <li>2. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.</li> <li>3. PP shall provide organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.</li> <li>4. PP shall make provision of charging ports for electric vehicles at least 40% of total available parking slots.</li> <li>5. PP shall submit BG of Rs. 25 Lakh towards compliance of EC and Consent conditions.</li> </ol> <p>Consent may be issued after receipt of penal fees for delay in applying.</p>
4	MPCB- CONSENT- 0000132485	CIPLA LIMITED A-42 MIDC PATALGANAGA KHALAPUR	<b>APPROVED</b>  Renewal of Consent	30.04.2024	<p>Committee noted that, PP has applied for renewal of consent for API &amp; Intermediates.</p> <p>Committee also noted that, the said case was earlier discussed in CAC meeting held on 24/6/2022 and issued SCN on 08/8/2022 for non-submission of mfg process, status of EC, Adopting Cleaner fuel &amp; additional fee. Accordingly, PP has submitted reply in which submitted</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>detailed mfg process, EC not applicable as established prior to EIA Notification, made agreement with Mahanagar Gas to switch over to cleaner fuel.</p> <p>Committee further noted that, PP has provided ETP followed by RO &amp; MEE installed and treated effluent (30 CMD) recycled &amp; remaining 130 CMD connected to CETP- JVS within limit. Also, provided, Air Pollution control systems and disposal of HW as per consent conditions.</p> <p>After due deliberation, it was decided to consider the case for grant of renewal of Consent to Operate by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall operate effluent treatment scientifically to achieve the consented norms</li> <li>2. Industry shall partly recycle (30 CMD) the treated effluent and remaining shall be discharged to CETP after confirming the consented standards.</li> <li>3. Industry shall dispose the Hazardous Waste as per the provision of H&amp;OW Rule by adopting online manifest system.</li> <li>4. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards O&amp;M of Pollution Control System.</li> </ol>
5	MPCB- CONSENT- 0000135348	Pauni II Expansion OC Near Sakhari Village, Tal-Rajura, Dist-Chandrapur.	<b>APPROVED</b>  Renewal of consent with increase in CI	31.03.2023	<p>Committee noted that PP has applied for renewal of consent for open cast coal mine-3.25 MTPA.</p> <p>Committee also noted that earlier the case was discussed in CAC meeting held on 24.06.2022 &amp; it was decided to issue show cause notice for refusal of consent towards non-compliance of consent &amp; EC conditions. Board has issued show cause notice vide letter dated 15.07.2022. PP has</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>submitted the reply of SCN vide email dated 21.07.2022.</p> <p>After due deliberation, it was decided to grant consent renewal of consent for Open cast Coal Mine- 3.25 MTPA by imposing following conditions-</p> <ol style="list-style-type: none"> <li>1. By forfeiting the BG of Rs.15 lakh towards noncompliance of consent and EC conditions viz. Non submission of action plan to implement off pit conveyor system, non-provision of tyre wash system &amp; mechanised sweeping machine and non-submission of valid NOC of CGWA.</li> <li>2. By forfeiting the BG of Rs.10.0 Lakh towards exceeding the AAQM results.</li> <li>3. PP shall submit the action plan to implement off pit conveyor system i.e. from CHP to railway siding with silo loading facility in 3 years (i.e. 2023) as per EC conditions within a month and submit the BG of Rs.10.0 Lakh towards compliance of same.</li> <li>4. PP shall submit the valid NOC of CGWA within six month and submit the BG of Rs.5.0 Lakh towards compliance of same.</li> <li>5. PP shall provide the Mechanized sweeping machine for cleaning of road dust and submit the BG of Rs.5.0 Lakh towards compliance of same.</li> <li>6. PP shall install Tyre wash system at mine entry/exit point and submit the BG of Rs.5.0 Lakh towards compliance of same.</li> <li>7. Coal transportation road shall be repaired and remove the coal dust accumulated in the area. Maintenance of roads shall be done regularly. Also, regular cleaning and wetting of the roads shall be</li> </ol>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					done. 8. PP shall submit the BG as per the BG regime of mine.
6	MPCB- CONSENT- 0000137137	Bilt Graphic Paper Products Ltd. Unit Bhigwan MIDC Plot No.A-1/1, A-1/2, A-1/3 and B -1 Bhadalwadi - Paundhwadi Near Bhigwan Indapur	<b>APPROVED</b>  Renewal of Consent	30.06.2026	Committee noted that, PP has applied for renewal of consent for Paper and Coated Paper (By using readymade pulp as a raw material) and 60 MW power generation.  Committee also noted that, PP has provided ETP consist of primary, secondary & tertiary treatment having capacity 22500 CMD. Primary – Biological reactor – Sec. clarifier (2 No.) – Tertiary clarification- Tertiary treatment. JVS results are within limit.  After due deliberation, it was decided to consider the case for grant of renewal of consent to operate by imposing following conditions: 1. Industry shall recycle treated effluent in maximum extent in process and remaining for irrigation purpose. 2. Industry shall not use Furnace oil as fuel as per Board Circular dtd. 05.02.2020. 3. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&M of Pollution Control System
7	MPCB- CONSENT- 0000110179	P. D. E. A's Ayurved Rugnalaya & Streling Meltispeciality Hospital Near Bhel Chowk, Nigdi Pradhikaran,	<b>NOT APPROVED</b>  Combined Consent & BMW Authorization, Consent to	-----	Committee noted that HCE has applied for Renewal of combine consent and authorization for Hospital activity for 220 Beds with Total plot area 5618 Sq. Mtrs and BUA 4950 Sqm with CI of Rs.4.68 Crs.  Committee also noted that earlier Renewal of Consent to

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
		Pune-411044	Renewal		<p>Operate obtained dated 16.05.2019 which was valid up to 31.03.2020 for 220 beds. STP of 50 CMD capacity is provided and primary ETP of 3 CMD provided.</p> <p>Committee further noted that HCE operating without valid consent, Not submitted BG as per earlier consent conditions. Full-fledged ETP not provided. HCE does not have valid BHNS.</p> <p>After dud deliberation, it was decided to issue show cause notice for refusal of consent on above mention non-compliances.</p>
8	MPCB- CONSENT- 0000137203	The Saswad Mali Sugar Factory Ltd 13B Malinagar Malshirash	<b>APPROVED</b>  Renewal of Consent	31.08.2024	<p>Committee noted that, PP has applied for Renewal of Consent for Ethanol unit 600 KL/M.</p> <p>Committee also noted that, the generated effluent in the form of condensate is 100% recycle in process.</p> <p>After due deliberation, it was decided to consider the case for grant of renewal of consent to operate by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 5.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System</li> </ol>
9	MPCB- CONSENT- 0000139593	DR. BHAUSHAEB SARDESAI TALEGAON RURAL HOSPITAL & M.I.M.E.R	<b>APPROVED</b>  Combined Consent & BMW Authorization,	31.05.2023	<p>Committee noted that HCE has applied for combine consent and authorization for construction project and Hospital activity for 800 Beds with Total plot area 159949 Sq. Mtrs and BUA 45381 Sqm with CI of Rs. 84.74 Crs.</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
		MEDICAL COLLEGE & MAEER'S COLLEGE PHYSIOT TALEGAON DABAHDE	Consent to Renewal		<p>Committee also noted that earlier Renewal of Consent to Operate obtained dated 02.02.2022 which was valid up to 31.05.2022. STP of 300 CMD capacity is provided and ETP of 10 CMD provided.</p> <p>After dud deliberation, it was decided to grant Combined Consent to Operate with BMW authorization for 800 Beds, by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee as per BG regime for Health Care Establishment.</li> <li>2. Health Care Establishment shall provide full-fledge ETP for treatment of trade effluent.</li> <li>3. PP shall provide pre-treatment for yellow category waste.</li> </ol>
10	MPCB-CONSENT-0000139982	Gangamai Industries And Constructions Ltd. (GIACL) 6,222/3,223,224,225, /1,225, /2,225, /3,232,233 Najik Babhulgaon, Post-Rakshi Shevgaon	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that PP has applied for Renewal of Consent for 5500 TCD sugar &amp; 32 MW co-generation unit with C.I. of Rs. 209.54 Crs.</p> <p>Committee also noted that consent to operate dt: 22.10.2021 for 5500 TCD sugar &amp; 32 MW co-generation unit which was valid up to 31.07.2022.</p> <p>After due deliberation, it was decided to grant renewal of consent for 5500 TCD sugar &amp; 32 MW cogeneration unit, by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall comply with the PD conditions within 3 months.</li> <li>2. Industry shall submit/extend Bank Guarantee of Rs. 25</li> </ol>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					lakh towards O & M of pollution control systems and compliance of consent conditions.
11	MPCB- CONSENT- 0000138683	Ashok Sahakari Sakhar Karkhana Limited,Ashoknagar 165,172,157 P Ashoknagar Shrirampur	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that PP has applied for Renewal of Consent for 2500 TCD sugar &amp; 15 MW co-generation unit with C.I. of Rs. 147.8679 Crs.</p> <p>Committee also noted that JVS results dated 25.11.2021 &amp; 21.03.2022 are within consented standards</p> <p>After due deliberation, it was decided to grant Renewal of Consent for 2500 TCD sugar &amp; 15 MW cogeneration unit with C.I. of Rs. 147.8679 Crs., by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. By forfeiting appropriate Bank Guarantee towards JVS exceedance and top-up with double BG towards O &amp; M of pollution control system and compliance of consent conditions.</li> <li>2. Industry shall operate Tertiary treated system of effluent treatment system (ETP).</li> </ol> <p>Consent shall be issued after submission of Bank Guarantee as per earlier consent conditions.</p>
12	MPCB- CONSENT- 0000139916	Shri Gurudatt Sugars Ltd., Gat No 61/A Gat No 61/A Shirol	<b>APPROVED</b>  Renewal of Consent	31.08.2023	<p>Committee noted that, PP has applied for grant of Renewal of Consent for Distillery unit of 225 KLPD by using C-Molasses, B-Molasses &amp; Juice/syrup.</p> <p>Committee also noted that, The unit provided MEE &amp; Incineration boiler to achieve ZLD.</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>After due deliberation, it was decided to grant of renewal of consent to operate by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System</li> </ol>
13	MPCB- CONSENT- 0000139930	Shri Gurudatt Sugars Ltd., Gat No. 61/A Gat No 61/A, Akiwat Takaliwadi Road Shiroi	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that, PP has applied for grant of Renewal of Consent for Sugar unit 6000 TCD &amp; 21 MW Cogeneration.</p> <p>Committee also noted that, the unit provided ETP comprising Bar Screen, Oil &amp; Grease Trap, Oil Skimmer, Equalization tank. Anaerobic Tanks, USAB, Primary Aeration Tanks with diffused aeration system, primary Clarifier, Secondary Aeration Tank, Secondary Clarifiers Dual Media Filter, Treated Sump, 15 days storage tank, air blowers etc.</p> <p>JVS of existing sugar unit are within consented limits, except one. JVS of Source emission are within limit.</p> <p>After due deliberation, it was decided to consider the case for grant of Renewal of Consent for Sugar unit 6000 TCD &amp; 21 MW Cogeneration, by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</li> <li>2. Industry shall provide scientific storage with proper APC for ash.</li> </ol>
14	MPCB-	Vitthalrao shinde	<b>APPROVED</b>	31.08.2023	Committee noted that, PP has applied for grant of Renewal

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
	CONSENT-0000140410	ssk ltd Gat no-415,417,418,419 Gangamainagar-pimpalner Madha	Renewal of Consent		<p>of Consent for the 150 KLPD Distillery.</p> <p>Committee also noted that, PP Provided MEE &amp; Bio-composting. 20% raw spent wash is utilized for Bio composting i.e 300 CMD in crushing season &amp; Balance 1200 CMD is treated in MEE &amp; concentrated wash is (350 CMD) is used as fuel in incineration boiler. In off-season total 1500 CMD is treated in MEE (450 CMD Conc. Spent wash) is used as fuel in incineration boiler. Industry also provided CPU for condensate and other effluent.</p> <p>After due deliberation, it was decided to grant of Renewal of Consent for the 150 KLPD Distillery by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</li> </ol>
15	MPCB-CONSENT-0000140268	Urjankur Shree Datta Power Company Ltd., 251 Gat No. 251, Dattanagar Shirol Shirol	<b>APPROVED</b> Renewal of Consent	31.07.2026	<p>Committee noted that, PP has applied for grant of Renewal of Consent for manufacturing of Electric Power (Co-gen) – 36 MW.</p> <p>Committee also noted that, PP Provided ETP of capacity 480 CMD comprising primary &amp; tertiary treatment. The JVS result of ETP outlet is well within the limit.</p> <p>Industry has provided ESP to bagasse/coal fired Boiler with stack height 100 Mtr. The source emission is within limit for the parameter TPM.</p> <p>After due deliberation, it was decided to grant of Renewal of</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>Consent for manufacturing of Electric Power (Co-gen) – 36 MW, by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</li> <li>2. Industry shall ensure the disposal of fly ash as per the fly ash notification, 2016 &amp; amended thereof to achieve 100% utilization of fly ash including bottom ash.</li> </ol>
16	MPCB- CONSENT- 0000140358	SIDDHANATH SUGAR MILLS LTD 167/1,167/2 TIRHE NORTH SOLAPUR	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that, PP has applied for grant of Renewal of Consent for 6000 TCD &amp; 26 MW.</p> <p>Committee also noted that, PP Provided ETP of capacity 600 CMD Consisting of Primary, secondary &amp; tertiary treatment. The JVS result of ETP outlet is well within the limit. Industry provided CPU for excess condensate and recycled the treated water in process.</p> <p>Industry has provided ESP to bagasse fired Boiler with stack height 65 Mtr.</p> <p>After due deliberation, it was decided to grant of Renewal of Consent for 6000 TCD &amp; 26 MW., by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</li> </ol>
17	MPCB- CONSENT-	GMR Warora Energy Ltd.,	NOT APPROVED	--	Committee noted that PP has applied for renewal of consent

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
	0000140106	Plot No. B1 & B7, Mohbala MIDC Crowth Centre, Post Warora, Tal-Warora Dist-Chandrapur.	Renewal of consent to operate with increase in CI (Auto Renewal Application)		<p>to operate (Auto renewal) for Electricity Generation-2x 300 MW (coal based thermal power Plant)- 600 MW.</p> <p>Committee further noted that PP has provided the ESP to both boiler unit with bi-flue stack having height 275 meter. Dust extraction and dust suppression system is provided to the CHP and ash handling plant. Provided 3 x 1500 MT capacity RCC silo for storage of dry fly ash. OCEMS is provided to the Stack and CAAQMS-3 nos are provided. Fly ash utilisation for the year 2020-2021 is 100%. Provided ETP and STP.</p> <p>Committee also noted the following Non compliances –</p> <ol style="list-style-type: none"> <li>1. STP of adequate capacity is not provided for treatment of domestic effluent-384 CMD.</li> <li>2. Details of specific water consumption is not submitted.</li> <li>3. Justification about increase in CI is not submitted.</li> <li>4. The details of ETP and its unit with capacity are not furnished for treatment of effluent generated from boiler blow down, cooling tower blow down, DM plant, Washing effluent, Ash handling and back wash from filters. Also not provided details of recycle system and ash water recovery system.</li> <li>5. As per the online stack monitoring results, SO2 emission is in the range of 900-1400 mg/Nm3 against the standards of 600 mg/Nm3.</li> <li>6. Very less quantum of HW- sludge arises from ETP is disposed to CHWTSDF.</li> </ol>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>7. Coal having ash &amp; sulphur content more than 34 % &amp; 0.5% respectively is being utilised.</p> <p>After due deliberation, it was decided to defer the case and issue show cause notice for refusal of consent towards non-compliance of consent conditions.</p>
18	MPCB- CONSENT- 0000140464	Padmabhushan Krantiveer Dr. Naganath Anna Nayakawdi Hutatma Kisan Ahir Sah. Sakhar Karkhana Ltd 461/1+2A, 456,460 Nanaganatha Anna Nagar Walwa Walwa	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that, PP has applied for grant of Renewal of Consent for 5000 TCD Sugar unit.</p> <p>Committee also noted that, PP Provided ETP of capacity 600 CMD Consisting of Primary, secondary &amp; tertiary treatment. The JVS result of ETP outlet is well within the limit.</p> <p>Industry has provided Wet scrubber as APC.</p> <p>After due deliberation, it was decided to grant of Renewal of Consent for 5000 TCD Sugar unit., by imposing following conditions:</p> <p>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</p>
19	MPCB- CONSENT- 0000140563	Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir Sahakari Sakhar Karkhana Ltd	<b>APPROVED</b>  Renewal of Consent	31.08.2025	<p>Committee noted that, PP has applied for grant of Renewal of Consent for 30 KLPD Distillery Unit.</p> <p>Committee also noted that, PP Provided Bio-digester followed by MEE followed by Bio-composting. Having 5.5 Acre compost yard with leachate collection system as per CREP guidelines.</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
		1012 Naganathanna Nagar; Walwe Walwa			After due deliberation, it was decided to grant of Renewal of Consent for 30 KLPD Distillery Unit., by imposing following conditions:  1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&M of Pollution Control System.
20	MPCB- CONSENT- 0000140201	Quinergy Industries Ltd. [Operative Of Bhausahab Birajdar SSK Ltd.] Sr.No.18.19.22.23 & 65 Samudral [Kon] Omerga	<b>NOT APPROVED</b> Renewal of Consent	-----	Committee noted that PP has applied for Renewal of Consent for 4000 TCD sugar unit with C.I. of Rs. 157.7759 Crs.  Committee also noted that JVS results are exceeding consented standards, consumption of water mention in CGWA NOC, not submitted Bank Guarantee and not provided CPU.  After due deliberation, it was decided to issue show cause notice for refusal of consent on above mention non-compliances.
21	MPCB- CONSENT- 0000139553	INDRESHWAR SUGAR MILLS LTD 308/4,308/5,310,311 BHAGAWANTNAGAR BARSHI	<b>APPROVED</b> Renewal of Consent	31.07.2023	Committee noted that, PP has applied for grant of Renewal of Consent for 2500 TCD sugar unit & 12 MW cogeneration unit.  Committee also noted that, PP Provided ETP with primary secondary & tertiary system. JVS reports are within limit.  Committee further noted that Regional officer issued SCN on 11.03.2022 for non-compliances.

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>After due deliberation, it was decided to grant of Renewal of Consent for 2500 TCD sugar unit &amp; 12 MW cogeneration unit., by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</li> </ol>
22	MPCB- CONSENT- 0000140615	United Breweries Ltd Plot No. M-1, M-1/Part, M-1/Part-1, M-1/Part-II MIDC Talaja Panvel	<b>APPROVED</b>  Renewal of Consent	31.10.2027	<p>Committee noted that, PP has applied for grant of Renewal of Consent for Beer manufacturing.</p> <p>Committee also noted that, PP Provided ETP with Primary and Secondary ETP comprising of Screen chamber, Equalization cum neutralization tank, Primary clarifier, Buffer tank, UASB Reactor with flare system, Aeration tank, Secondary clarifier, Sludge thickener. Provided online monitoring system at ETP outlet, U-trap, strainer, and positive discharge system. Also provided NRV valve and autosampler at ETP outlet. JVS reports are within limit except TDS.</p> <p>After due deliberation, it was decided to grant of Renewal of Consent for Beer Manufacturing for short period., by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. By forfeiting the BG of Rs. 2 lakh for exceedance of JVS and obtain total BG of Rs. 25 Lakh towards compliance of consent conditions and operation and maintains of pollution control systemand O&amp;M of Pollution Control System.</li> <li>2. PP shall submit upgradation plan for ETP within period of 3 months and shall be implemented in next 3 months.</li> </ol>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
23	MPCB- CONSENT- 0000140858	Dr.Patangrao Kadam Sonhira Sahakari Sakhar Karkhana Ltd.Mohanrao Kadam Nagar Wangi. 2709,2782,2786,27 98,2811 WANGI KADEGAON	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that, PP has applied for grant of Renewal of Consent for 7000 TCD cap Sugar &amp; 22.0 MW Cogeneration unit.</p> <p>Committee also noted that, PP Provided ETP with primary secondary &amp; tertiary system. JVS reports are within limit.</p> <p>PP has installed CPU for treatment of excess condensate.</p> <p>After due deliberation, it was decided to grant of Renewal of Consent for 7000 TCD cap Sugar &amp; 22.0 MW Cogeneration unit., by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</li> <li>2. The Bank Guarantee of Rs. 5 lakh obtained for installation of CPU is released as PP provided CPU.</li> </ol>
24	MPCB- CONSENT- 0000139193	Pravara Rural Hospital Rahata	<b>APPROVED</b>  Combined Consent & BMW Authorization, Consent to Renewal	31.06.2023	<p>Committee noted that PP has applied for Renewal of Combined Consent with BMW authorization for 1275 Beds total plot area is 420600 sq mtr and built-up area is 9489.69 sq mtr. with CI is Rs. 75.5575 Cr. (Decrease in CI by Rs. 83.3468 Crs)</p> <p>Committee also noted that HCE has previously obtained combine consent to Operate on 27.05.2020 which was valid up to 30.06.2022 for Ci.. of Rs. 157.9043 Crs. ETP of 5 CMD provided and STP of 800 CMD capacity.</p> <p>After due deliberation, it was decided to grant Combined Consent to Operate with BMW authorization for 1275 Bed,</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee as per BG regime for Health Care Establishment.</li> <li>2. Health Care Establishment shall provide full-fledge ETP for treatment of trade effluent.</li> <li>3. PP shall provide pretreatment for yellow category waste.</li> </ol> <p>Consent shall be issued after submission Bank Guarantee and justification for decrease in capital investment.</p>
25	MPCB- CONSENT- 0000140947	Shri Dutta India Pvt.Ltd Servey No- 69,70,74 Sakharwadi Phaltan	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that, PP has applied for grant of Renewal of Consent for 4900 TCD with new Boiler of 140 TPH.</p> <p>Committee also noted that, PP Provided ETP with Primary secondary &amp; tertiary system. The JVS results are slightly exceeding.</p> <p>After due deliberation, it was decided to grant of Renewal of Consent for 4900 TCD with new Boiler of 140 TPH., by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. By forfeiting the BG of Rs. 5 lakh for exceedance of JVS and obtain total BG of Rs. 25 Lakh towards compliance of consent conditions and operation and maintains of pollution control system.</li> <li>2. PP shall submit improvement plan of ETP within a period of 3 months.</li> </ol>
26	MPCB-	Jawahar Shetkari	<b>APPROVED</b>	31.07.2025	Committee noted that, PP has applied for grant of Renewal

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
	CONSENT-0000139860	Sahakari Sakhar Karkhana Ltd., Hupari 315/7 to 315/15 Yalgud -Hupari Hatkanangale	Renewal of Consent		<p>of Consent for 16000 TCD &amp; 28.5 MW Co-generation</p> <p>Committee also noted that, PP Provided ETP with Primary secondary &amp; tertiary system. The JVS results are within consented limit.</p> <p>After due deliberation, it was decided to grant of Renewal of Consent for 16000 TCD &amp; 28.5 MW Co-generation., by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/Extend Total BG of Rs. 25 Lakh for compliance of Consent conditions and O &amp; M of pollution control systems.</li> <li>2. Industry shall submit/Extend Total BG of Rs. 25 Lakh towards not to carry excess crushing.</li> <li>3. Industry shall comply with all the conditions of EC dtd. 01.12.2020, Amended on 25.10.2021.</li> </ol> <p>Excess treated effluent shall be reused in process/utilities and for gardening/greenbelt development / horticulture in own premises only and not to send outside used for farming as per EC.</p>
27	MPCB-CONSENT-0000140619	Loknete Sunderraaji Solanke Sahakari Sakhar Karkhana Ltd. 176 At. Sundernagar Tq. Dharur Dist. Beed Dharur	<b>APPROVED</b> Renewal of Consent	31.07.2023	<p>Committee noted that PP has applied for renewal consent for 5000 TCD sugar &amp; 22 MW Co-generation unit.</p> <p>Committee also noted that JVS results are within consented limits and submitted Bank Guarantee of Rs. 25 lakh.</p> <p>After due deliberation, it was decided to grant renewal of consent for 5000 TCD sugar &amp; 22 MW Cogeneration unit, by imposing following conditions:</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					1. Industry shall submit/extend Bank Guarantee of Rs. 25 lakh towards O & M of pollution control system and compliance of consent conditions.
28	MPCB- CONSENT- 0000140114	Aayan Multitred Lip Unit No.2 (Oprive Of Banganga Ssk Ltd.) Gat No. 214,208,209 Ida- Jawala (N) Bhoom	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that PP has applied for 4000 TCD sugar unit with C.I. of Rs. 164.6176 Crs.</p> <p>Committee also noted that PP has obtained Consent to Operate dt: 24.03.2022 for 4000 TCD which is valid up to 31.07.2022. JVS are exceeding consented standards and BG not submitted.</p> <p>After due deliberation, it was decided to grant Renewal of Consent for 4000 TCD sugar unit with C.I. of Rs. 164.6176 Crs., by imposing following conditions:</p> <p>1. By forfeiting appropriate Bank Guarantee towards JVS exceedance and top-up with double BG towards O &amp; M of pollution control system and compliance of consent conditions.</p> <p>Consent shall be issued after submission of Bank Guarantee as per earlier consent conditions.</p>
29	MPCB- CONSENT- 0000140137	Urjankur Shree Tatyasaheb Kore Warna Power Company Limited G.No. 630 Warnanagar Panhala	<b>APPROVED</b>  Renewal of Consent	31.07.2026	<p>Committee noted that, PP has applied for grant of Renewal of Consent for manufacturing of Electric Power (Co-gen) – 44 MW.</p> <p>Committee also noted that, PP Provided ETP of capacity 640 CMD comprising primary &amp; tertiary treatment. The JVS result of ETP outlet is well within the limit.</p> <p>Industry has provided ESP to bagasse/coal fired Boiler with</p>

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>stack height 100 Mtr. The source emission are within limit for the parameter TPM.</p> <p>After due deliberation, it was decided to consider the case for grant of Renewal of Consent for manufacturing of Electric Power (Co-gen) – 44 MW, by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&amp;M of Pollution Control System.</li> <li>2. Industry shall ensure the disposal of fly ash as per the fly ash notification, 2016 &amp; amended thereof to achieve 100% utilization of fly ash including bottom ash.</li> </ol>
30	MPCB- CONSENT- 0000139366	Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd 52/2 Plot No 52/2, Limpangaon Village Shrigonda	<b>APPROVED</b>  Renewal of Consent	31.07.2023	<p>Committee noted that PP has applied for Renewal of Consent for 3500 TCD sugar and 26 MW Co-generation unit with C.I. of Rs. 226.8039 Crs. (Increase in CI by Rs. 6.6896 Crs.</p> <p>Committee also noted that JVS results dated 25.11.2021 &amp; 21.03.2022 are within consented standards. Industry has yet to submit PD compliance.</p> <p>After due deliberation, it was decided to grant renewal of consent for 3500 TCD sugar &amp; 26 MW cogeneration unit, by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall submit/extend Bank Guarantee of Rs. 25 lakh towards O &amp; M of pollution control systems and compliance of consent conditions.</li> </ol>
31	MPCB-	Dalmia Sugar and	<b>APPROVED</b>	31.07.2023	Committee noted that, PP has applied for grant of Renewal

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
	CONSENT-0000141171	Industries Ltd. Sugar Unit- Shri Datta, Asurle-Porle Dist. Kolhapur 1774, 1775, 1860,1861 ,1925,1926,1957-59,1961 A/P- Porle Panhala	Renewal of Consent		of Consent for 9000 TCD sugar unit & 32 MW co-gen unit  Committee also noted that, PP Provided ETP with Primary secondary & tertiary system. The JVS results are slightly exceeding. PP provided ESP as APC and results of source emission are within limit.  After due deliberation, it was decided to grant of Renewal of Consent for 9000 TCD sugar unit & 32 MW co-gen unit., by imposing following conditions:  1. Industry shall submit/Extend total BG of Rs. 25 Lakh towards compliance of consent conditions and operation and maintains of pollution control system.
32	MPCB-CONSENT-0000141124	PRASAD SUGAR & ALLIED AGRO PRODUCTS LTD. VAMBORI 912 TO 915 SADE-VAMBORI ROAD RAHURI	<b>APPROVED</b>  Renewal of Consent	31.07.2023	Committee noted that PP has applied for Renewal of Consent for 4000 TCD sugar unit with C.I. of Rs. 131.0426 Crs. (Increase in CI by 6.6399 Crs.)  Committee also noted that JVS results: 21.01.2022 is within consented limit.  After due deliberation, it was decided to grant renewal of consent for 4000 TCD sugar unit, subject to submission of Bank Guarantee, by imposing following conditions:  1. Industry shall submit/extend Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions.
33	MPCB-CONSENT-	Shiur Sakhar Karkhana Limited,	<b>APPROVED</b>	31.07.2023	Committee noted that PP has applied for renewal of consent for 2500 TCD sugar unit.

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
	0000141267	Wakodi S.No.85 At Post. Wakodi Kalamnuri	Renewal of Consent		<p>Committee also noted that JVS results are exceeding the consented limits results and BG is submitted.</p> <p>After due deliberation, it was decided to grant renewal of consent for 2500 TCD sugar unit, by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. By forfeiting Bank guarantee of Rs. 5 lakh as JVS of effluent and stack are exceeding consented standards and top-up with Rs. 25 lakh towards O &amp; M of pollution control systems and compliance of consent conditions.</li> </ol>

The meeting is ended with vote of thanks.

\*\*\*\*\*

-TRUE COPY-

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/L.S.I (R60)  
 No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000141434/CR/2211000539

Date: 08/11/2022

To,  
 S M SHIVAJIRAO NARAYANRAO NAGAWADE SAHAKARI  
 SAKHAR KARKHANA LTD.,  
 Plot No. 52/2,  
 Tal. - Shrigonda, Dist. - Ahmednagar.



Your Service is Our Duty

**Sub: Renewal of consent for 30 KLPD molasses base distillery, under RED category.**

**Ref:** 1. Earlier consent granted vide no. Format1.0/CAC-CELL/UAN No.MPCB-  
 CONSENT-0000113849/CR-2202000239 dated 03.02.2021.  
 2. Minutes of 6th CAC meeting held on 30.08.2022.

Your application No.MPCB-CONSENT-0000141434 Dated 16.06.2022

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2023
- The capital investment of the project is Rs.20.1046 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 15.9878 Crs. + Expansion/Increase - Rs. 4.1168 Crs.)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit OR Extra Neutral Alcohol OR Ethanol	900	KL/M
By Products			
2	Fusel Oil	1	KL/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	300	As per Schedule-I	Bio-digester followed by MEE followed by Bio-composting.



**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	50000.00	TXN2206001947	17/06/2022	Online Payment
2	15000.00	TXN2207000794	08/07/2022	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. Balance fee of Rs. 2,00,000/- pending with the Board as per earlier consent UAN No. 0000113849, which will be considered during next renewal.
4. CAC-CC desk - for record & website updation.



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] As per your application, you have provide comprehensive treatment for volume reduction consisting Bio-digester followed by Multiple Effect Evaporator followed by Bio-composting.
- B] Industry shall has provided CPU of capacity 360 CMD for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

**2. Conditions for Sewage/ Domestic effluent:**

- i. You shall provide sewage treatment plant for the treatment of 3 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

**3. Conditions for Aerobic composting:**

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- |             |           |
|-------------|-----------|
| Moisture    | 30 to 35% |
| C/N         | Below 17  |
| Nitrogen    | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium   | 3 to 4%   |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	214.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	373.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
0	NA	NA	0	Bagasse	0 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.08.2023	28.02.2024

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				

**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

---

This certificate is digitally & electronically signed.

---



-TRUE COPY-

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
 floor, Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E),  
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000139366/CR/2211000908

Date: 11/11/2022

To,  
 Sahakar Maharshi Shivajirao Narayanrao Nagawade  
 SSK Ltd.,  
 Plot No 52/2, Limpangaon Village,  
 Tal- Shrigonda, Dist. - Ahmednagar.



Your Service is Our Duty

**Sub: Renewal of Consent for 3500 TCD sugar and 26 MW Co-generation unit, under RED category.**

**Ref: 1. Earlier consent granted vide no. Format1.0/CAC-CELL/UAN No. MPCB-CONSENT-0000113835/CR-2112001256 dated 23.12.2021.**  
**2. Minutes of 6th CAC meeting held on 30.08.2022.**

Your application No.MPCB-CONSENT-0000139366 Dated 15.06.2022

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2023**
- The capital investment of the industry is Rs.Existing - 220.1143 Crs. + Expansion - 6.6896 Crs. Total - 226.8039 Crs. Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	15840	MT/M
2	Molasses	5760	MT/M
3	Press mud	5760	MT/M
4	Bagasse	40320	MT/M
5	Co-generation	26	MW

3.

- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	398	As per Schedule -I	48 CMD shall be 100 % recycle & 350 CMD shall be used on land for irrigation.

<b>Sr No</b>	<b>Description</b>	<b>Permitted in CMD</b>	<b>Standards to</b>	<b>Disposal</b>
2.	Domestic effluent	45	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

<b>Stack No.</b>	<b>Description of stack / source</b>	<b>Number of Stack</b>	<b>Standards to be achieved</b>
1	Boiler No.1 &2	1	As per Schedule -II
2	Boiler No. III	1	As per Schedule -II
3	Boiler No V	1	As per Schedule -II
4	D.G. set	1	As per Schedule -II
5	D.G. set	1	As per Schedule -II
6	D.G. set	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

<b>Sr No</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UoM</b>	<b>Treatment</b>	<b>Disposal</b>
1	Boiler Ash	2749	Ton/Y	Nil	Filter Material for Bio composting

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

<b>Sr No</b>	<b>Type of Waste</b>	<b>HW Category.</b>	<b>Quantity &amp; UoM</b>	<b>Treatment</b>	<b>Disposal</b>
1	5.1 Used or spent oil	5.1	5 Kg/Day	Nil	Mixed along with bagasse & Burned

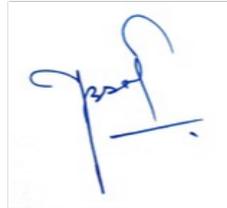
The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
13. This consent is issued as per the 6th Consent Appraisal Committee meeting dated 30.08.2022.
14. The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.

15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
16. Industry shall submit/extend Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



Generated by eSignTech  
a68f0f6f  
ff03df10  
4732e574  
ce5649fa  
c6dc379b  
6bb836a5  
48cef612  
d11a6c2d

Signed by: **Dr. Y.B.Sontakke**  
Joint Director(WPC) & InCharge Of CAC-Cell  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
cac-cell@mpcb.gov.in  
2022-11-11 17:45:47 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	453607.80	TXN2206001527	15/06/2022	Online Payment
2	25000.00	TXN2207000795	08/07/2022	Online Payment

**Balance Payment Rs. 690175.6/- is pending with the Board as per earlier consent issued UAN No. 0000113835, which will be considered during next renewal.**

#### Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC desk for record & website updation.

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 1000 CMD consisting of Primary, Secondary, Tertiary for treatment of 398 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

<b>Sr. No.</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> )	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 350.00 CMD shall be disposed on land for irrigation on 150.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 48.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - Industry shall achieve zero discharge into in land surface water bodies.
  - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**

**I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.**

**J] The unit shall optimize water use in industrial process & maintain records.**

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 45 CMD sewage.**

**B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.**

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

**C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.**

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
  - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
  - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
  - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
  - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
  - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
  - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	1609.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	7446.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### SCHEDULE-II

#### **Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

<b>Stack No.</b>	<b>Stack Attached To</b>	<b>APC System</b>	<b>Height in Mtrs.</b>	<b>Type of Fuel</b>	<b>Quantity &amp; UoM</b>	<b>S%</b>	<b>SO<sub>2</sub></b>
1	Boiler No.1 &2	Wet Scrubber	30	Bagasse	27000 Kg/Hr	0.20	2592.00
2	Boiler No. III	Wet Scrubber	30	BAGASSE	15000 Kg/Hr	0.20	1440.00
3	Boiler No V	Wet Scrubber	60	BAGASSE	15000 Kg/Hr	0.20	1440.00
4	D.G. set	NA	5	HSD	60 Ltr/Hr	1.00	28.80
5	D.G. set	NA	5	HSD	45 Ltr/Hr	1.00	21.60
6	D.G. set	NA	5	HSD	45 Ltr/Hr	1.00	21.60

(As per previous consent of existing unit)

**2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
--------------------------	---------------	------------------------

3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

**3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**

**4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

**SCHEDULE-III**

**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.07.2023	31.01.2024

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

### SCHEDULE-IV

#### **General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

---

This certificate is digitally & electronically signed.

---



**AB**

-TRUE COPY-

**सहकार महर्षी शिवाजीराव नारायणराव नागवडे  
सहकारी साखर कारखाना लि:**

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर पिन - ४१३७२६

**SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE  
SAHAKARI SAKHAR KARKHANA LTD.**

230



A/P - Shrigonda Factory - (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Central/Disti/58/1521/2022-2023

Date - 03.01.2023

**The Regional Officer,  
Maharashtra Pollution Control Board,  
Udyog Bhavan, First Floor,  
Trimbak Road, Near ITI, Satpur  
Nashik - 400022.**

**Sub** - Interim Directions under Section 33 A of water (P & CP) Act, 1974 & Under Section 31A of Air (P & CP) Act 1981.

**Ref** - Your letter no. MPCB/RONK/ID/221070001/2022 Dated - 17.10.2022 Letter attached to **Annexure - I** (Distillery Unit).

**Respected Sir,**

With reference to the above mentioned subject, we would like to inform you that we have received your interim direction notice, for the assessment of contamination, cost of remediation and damages assessment. As per your interim direction we are appointed to the Vasantdada Sugar Institute pune on dated 22.10.2022 appointed letter attached to **Annexure - II**. For First stage work VSI team visited on 08 Nov 2022 and 02 Dec 2022. VSI team visited the site and they checked the natural drainage passing near the accident site & this natural drainage was tracked by the team up to 1.5 km distance from the site. The team recorded geographical coordinates of the affected area and VSI appointed external experts to examine the dug wells located in the immediate surrounding and affected area and they also checked probable stratification of the study area. Visit report attached to **Annexure - III**. And Second stage work is going on and it will be complete within days. However, we are requesting you to give us some time to complete the second stage work and comply with the assessment of contamination, cost of remediation and damage assessment report.

Hence, we are requested to not initiate any further action in this matter.

Thanking You,

Yours Faithfully

  
**Managing Director  
SMSNNSKLTD**

Copy to - The Sub-Regional Officer MPCB Ahmednagar.

# MAHARASHTRA POLLUTION CONTROL BOARD <sup>231</sup>

Tel.No.(0253) 2362820



Regional Office- Nashik,  
Udyog Bhavan, 1<sup>st</sup> floor,  
Trimbak Road, MIDC Comp.  
Near ITI., Satpur, Nashik-422007.

E-mail: ronashik@mpcb.gov.in

"Your Service is our Duty"

**BY R.P.A.D./FAX/HAND DELIVERY**

No: MPCB/RONK/ID/22/0/7000/ 2022

Date: - 7/10/2022

To,  
M/s. Sahakar maharshi Shivajirao Narayanrao Nagawade SSK Ltd, (Distillery Unit)  
Plot No. 52/1, A/p. Limpangaon, Tq. Shrigonda,  
Dist. Ahmednagar.

**Sub:** Interim Directions under Section 33 A of Water (P & CP) Act, 1974 & under Section 31A of Air (P & CP) Act.1981.

**Ref:** 1. Proposed Directions issued on 9.2.2022.  
2. Personal hearing extended on 28.7.2022 at HQ.

This refers to the proposed directions issued by the Board vide above referred letter (1) and personal hearing extended to factory representative on 28.7.2022. During the personal hearing as agreed by your representative, it is directed to comply the following directions in time bound manner.

1. Industry shall carryout the assessment of contamination, cost of remediation and damage assessment through NEERI/IIT/VSJ within two months.
2. Industry shall comply with recommendations of report submitted by the institute at Sr. No. 1 above before six months and report the remedial action taken as per suggestion of expert agency before next crushing season.
3. Industry shall ensure OCEMS connectivity to MPCB server within 7 days.
4. Industry should not dispose spent wash sludge to any party.

If you fails to comply these directions in time bound manner, the Board will have no any other option than to issue final directions such as disconnection of electricity and water supply of your industry, which may be noted.

(Ravindra B. Andhale)  
Regional Officer, Nashik.

Copy Submitted for information to: -  
The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy forwarded to: -  
Sub-Regional Officer MPCB, Ahmednagar – He is directed to serve the copy of these directions to the industry & submit timely compliance report along with photographs and monitoring reports of the said directions scrupulously

**Place of visit/Industry:** Shrigonda Sugar Factory, District Ahmednagar

**Visited by:** Dr. Amol Deshmane and Dr. Vivek Patil

**Date/duration of visit:** Nov. 08, 2022 for one day

**Client or his representative:** Mr. Vijaysinha Phalke (Environment Officer)

**Objective/s of the visit:** Meeting and Preliminary survey of the area affected due to molasses tank accident

### Visit Activities/observations

In the opening meeting with Distillery In-charge Mr. Gore, the factory officials communicated that on Feb 10, 2022 at 06.45 h one of the molasses tank got burst. The said tank was holding approx. 3,800 tons of molasses. The factory officials also communicated the steps and action initiated by the factory Management to prevent the spread of the molasses. It includes the action taken on site as well as outside the factory premises. They also communicated about the processes done by MPCB, NGT case related to the same and visits of various officials from MPCB, CPCB, State Government Department, etc.

After the said discussion, VSI team visited the office of Managing Director. The factory officials updated him about the visit purpose. Followed by this, the VSI team and Environment Officer of the factory commenced the preliminary survey of the affected areas. To begin with, VSI team visited molasses storage area and the tank that got burst on Feb. 10, 2022. VSI team discussed safety related several issues with the factory officials. The team also checked the natural drainage passing near to the accident site. This natural drainage was tracked by the team upto 1.5 to 2 km distance from the site. Accident related after effects were traced in this visit.

After returning from the visit, the team discussed work plan outline with the factory official.

- Work involved in the damage assessment study primarily involves three stages. These are
  - a) In the first stage, core and buffer area of the accident needs to be clearly demarked on the map/satellite image
  - b) accordingly, number of samples for water, soil and geo-hydrogeo investigations need to be finalized. Actual sampling to be performed and the results of the same to be used for damage assessment

c) Based on the data, damage assessment report to be prepared. This report will also include preventive, control and mitigation measures to deal in such accidental situation.

Offer for the first stage work will be communicated separately



**(Dr. Amol Deshmane)**



**(Dr. Vivek Patil)**

**Place of visit/Industry:** M/s. Sahakar Maharshi Shri Shivajirao Nagavade Sahakari Sakhar Karkhana Limited (Shrigonda Sugar Factory), District Ahmednagar

**Visited by:** Dr. Amol Deshmane, Dr. Vivek Patil, Ms. Priyanka Kad with external expert Prof. (Dr.) Nitin Karmalkar and Dr. Dorai Swamy

**Date/duration of visit:** Dec. 02, 2022 for one day

**Client or his representative:** Mr. Vijaysinha Phalke (Environment Officer)

**Objective/s of the visit:** Survey of the area affected due to molasses tank accident for Geology, hydro-geology studies and for geo-referencing of the affected area

#### Visit Activities/observations

In the opening meeting with Managing Director Mr. Naik, VSI team communicated brief objective of the visit and requested cooperation from the factor officials.

After the said meeting, VSI team visited the site. They checked the natural drainage passing near the accident site. This natural drainage was tracked by the team upto ~1.5 km distance from the site. The team recorded geographical coordinates of the affected area. External experts examined the dug wells located in the immediate surroundings and affected area. They also checked probable stratification of the study area.

After returning from the visit, the team discussed work plan/outline of the second phase with the factory official.

- In the actual second phase work of damage assessment study, geological investigations will be carried out at approx. 20 locations,
- For study of hydro-geology and to check the rate of water circulation – pump test will be carried out on one of the well outside the factory premises. The factory need to provide necessary help such as providing pump with diesel generator backup and permission from the dug well owner, helpers to perform the test etc.
- In the second phase of the work, actual ground and surface water samples and soil samples will be collected from the study area. Results of the same to be used for damage assessment
- Based on the data, damage assessment report will be prepared. It will include preventive, control and mitigation measures to deal in such accidental situation.

- Client has agreed to share photographs of accident event and action to control spread of molasses spillage within premises and surrounding area
- Since the incident happened in February 2022, the early stage consequential primary data could not be generated, so client has agreed to share the data of MPCB/CPCB or other government agency visit or investigation reports/data to incorporate in damage assessment and remediation plan



(Dr. Amol Deshmane)



(Dr. Vivek Patil)



-TRUE COPY-

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0241-2470852

Email : sroahmednagar@mpcb.gov.in

Visit us At : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Sub Regional Office,  
Savitribai Fule vayapari sankul,  
1<sup>st</sup> floor, Hall No. 2 & 3,  
Near T. V. Centre, Savedi,  
Ahmednagar - 414003.

Date : 06/01/2023

## VISIT REPORT

Name of Industry : M/s. S.M. Shivarajisao Narayanrao Nogueled  
SSK Ltd (Distillery unit), plot no. 52/2,  
Limlagan, Tal. Shrigonda, Dist. Ahmednagar

Product Details : R.S. or ENA or Ethanol.

Consent Status : Valid upto - 21/08/2023.

Industry Representative : Phalke V.S.

Phone No and Email ID : 9420303834, shrigondesugre@ydhoo.co.in

## Observation

\* visit paid to industry for checking of compliance of consent condition, PD & complaint investigation received from Mr. Bhausaheb Pawar through email, during visit following observation are made as below:

- 1) During visit Distillery unit is not in operation.
- 2) They have provided Bio-digester followed by MEE followed by Bio-composting for trade effluent, However during visit Bio-digester & MEE is not in operation, but Bio-composting activity is in operation, by using spent wash from 30 days Paera lagoon (30 days) Paera lagoon spent wash travel

found approx - 30 %.)

3) Industry has provided 05 Acres Bio Composting as per CPCB guideline.

4) They have provided flow meter & web camera as per CPCB guideline. & same is connected to CPCB server.

5) They have provided CPU for distillery unit, during visit same is not in operation, due to distillery unit is not in operation.

6) As per ID, industry has appointed VSI, panel for assessment of contamination, cost of remediation & damages, work of the same is in progress. (as per visit dated - 08/11/22 & 02/12/22)

7) Industry has installed 01 no. of new molasses storage tank.

Remark => Industry shall comply consent & ID condition.

Industry side has submitted BC. of Rs. 25.00 lakh as per consent condition.

  
Phalke V.S.  
Env. Officer

  
Raviraj Patil (fo)  
P.O. C.B. Ahmednagar.

# MAHARASHTRA POLLUTION CONTROL BOARD

Sub Regional Office, Ahmednagar. Savitribai Fula Vyapari Sankul, 1 <sup>st</sup> floor, Hall No. 2 & 3, Near T.V. Centre, Savedi, Ahmednagar-414003.		Office Contact No.: 0241 - 2470852 E-mail ID :-sroahmednagar@mpcb.gov.in Visit us At-mpcb.gov.in
--	---	--

## VISIT REPORT

Date of Visit	06/01/2023.
Name & Address of the Industry	Lahakar Maheshhi Shivajirao Naryanrao Nagarad, SSK (td), p.no. 52/2, Limpagan vill. Tal. Shrigonda, Dist. A. Nagar.
Person Contacted	P. Halkar U.S.
Contact Number and E mail ID	9420303834. shrigondesugar@yahoo.co.in.
Validity of Consent Status	Valid upto = 31/07/2023.

### Production Details (consented products):-

Sr. No.	Product Name	Quantity (As per Consent)	Quantity Actual Dec-2022
1)	Sugar	15840 MT/M	15000 MT/M
2)	Molasses	5760 MT/M	9640 MT/M (H+B)
3)	Press mud	5760 MT/M	5236 MT/M
4)	Bagasse	40320 MT/M	40200 MT/M
5)	Co-gen	26 MW	23 MW.

## Water Pollution aspect:-

Effluent Generation in M3/d	Industrial		Domestic
	Process	Cooling	Domestic
As per Consent	398.0	-	45.0
Actual	380.0	-	30.0
Treatment System Provided Details (Capacity):-	Primary, Secondary & Tertiary		Soak Pit/ STP
Disposal as per Consent	Yes / No		Yes / No.
Quantity of Disposal	Irrigation.		
Online Monitoring System Applicable Water	Yes/No	If Yes Connected to 1. CPCB Server <input checked="" type="checkbox"/> 2. MPCB Server <input checked="" type="checkbox"/>	
	Remote calibration applicable	Yes/No	
	Sensor Properly Placed	Yes/No	
Separate Electric Meter Provided	Yes/No		
Meter Readings	3229.9		

Operation &amp; Maintenance: Industrial: Poor Average Good

Domestic: Poor Average Good

Last JVS Details : - Date of Collection

Payment: - Yes / No

Amount details:

Water Sample collected: Yes/No

if Yes details of source-

Parameters- C.P.

Air Pollution Aspects:

Source	Fuel	Quantity/ Unit	Pollutants	Stack Height	Control Equipment Installed
1) Boiler (140 TPH)	Bcgall	42.97 MT/D	SPM, SO <sub>2</sub>	73.0	ESP.

Online Monitoring System Air (Stack)	Yes/No	If Yes Connected to 1. CPCB Server <input checked="" type="checkbox"/> 2. MPCB Server <input checked="" type="checkbox"/>
	Remote calibration applicable	Yes/No
	Sensor Properly Placed	Yes/No
	Whether proper stack monitoring facility exists	Yes/No

	Whether calibration facility exist	Yes/No
Online Monitoring System Air (Ambient)	Yes/No	If Yes Connected to 1. CPCB Server 2. MPCB Server
	Remote calibration applicable	Yes/No
	Sensor Properly Placed	Yes/No

Air Sample collected: Yes/No

if Yes details of source-

Parameters-

**Hazardous Waste Management (Last consent Details):**

Category No. & Type	Quantity as per consent/UOM	Method of disposal as per consent	Actual Disposal/UOM	Total quantity disposed as per FORM-IV	Last Disposal quantity/UOM	Last Disposal date
5-1	51kg/Day	Mixed along with waste	-	-	-	-
		Bagasse				

**Non Hazardous Waste Management:**

Name of Waste	Quantity as per consent	Method of disposal as per consent	Last disposal date	Last disposal quantity	Actual Disposal
1) Boiler Ash	2749 517	Bio-composting			

**Tree Plantation:**

Total plot area sq. mtr.	BUA in sq. mtr.	Green Belt area sq. mtr.	Plantation Done in Nos.	Proposed Plantation
331800	96683	78340	5500 Nos	700 Nos

**Statutory Submission:**

Hazardous waste Annual Returns: - Submitted up to 30/06/2022.

Environment Statement Report :- Submitted up to 19/09/2022.

Previous Legal Action Action Initiated Date:- Specific Compliance :-	Bank Guarantee Details: BG Imposed : Yes/No BG Imposed against : Consent / Directions Number (Only for Directions) :
<b>Bank Guarantee details:-</b>	

Bank Guarantee Imposed for	Amount as per consent / direction	Bank Guarantee number	BG issued date	Bank Guarantee Validity
o.p.m of Pcs	Rs 25.00 lakh	0605TFCB 220006	11/02/22	31/12/2022

Additional observations:

\* visit paid to sugar industry for checking of compliance of consent condition, scope of compliance investigation received from Mr. Bhaushab Pawar through e-mail, during visit following observation also made as below.

- 1) During visit sugar industry is in operation & engaged in sugar cane crushing capacity -  $\frac{102000}{TCD}$ .
- 2) They have provided primary, secondary & tertiary treatment for back effluent, during visit same is found in operation & treated effluent is used for irrigation purpose near by farmer land.
- 3) Industry is having 01 no of boiler with capacity 140 TPH with EIP & height of height 73.0 m as per PPC, during visit same is found in operation.
- 4) Researched 06 ms 02 ETP outlet - 1 Boiler Cool

If same is connected to MPCB & CPCB server, need  
to calibrate at the same.

242

7) Provided 15 day's effluent storage tank  
(HDFC lining) & closed pipe line as per consent condition.

8) Industry is having one nos of old Boiler,  
but during visit same is not in operation;

But same is not scrapped as per SCM, but  
process for scrapping of the same is in progress.

9) Not scrapped Kachha loguan.

10) Industry has attended sludge bed  
sludge drying bed & 15 day's storage tank.

11) They have provided CPU during  
visit same is found in operation.

12) 02 nos of JWS sample collected (ETP  
outlet & CPU outlet) in presence of  
industry representative.

13) Provided digital display board..

Remark -> Industry shall comply consent  
& SCM condition.



Phalke vs.  
Env. Officer



Ravi Raj Patil (fo)

M.P.C.B. Ahmednagar.



-TRUE COPY-

---

**Service: OA No. 85 of 2022 between Sachin Sudamrao Pachpute V. M/s Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd. (Sugar Unit) Ors.**

1 message

---

**Adv Sangramsingh R Bhonsle** <srb.chambers@gmail.com>

Tue, Jan 10, 2023 at 6:10 PM

To: sachinpachpute77@gmail.com, ronashik@mpcb.gov.in, ccb.cpcb@nic.in, collector.ahmednagar@maharashtra.gov.in

Cc: Sangramsingh Bhonsle <sangramsinghbhonsle@gmail.com>

Sir/Ma'am,

We are the Advocates appearing on behalf of the Respondent No. 1 in the above mentioned matter. We are filing an Reply on behalf of the Respondent No.1 dated 10.01.2023.

Please find attached herewith a copy of an Reply on behalf of the Respondent No.1 dated 10.01.2023. Kindly, consider this email as a service of the same in your esteemed office.

Regards,

**Sangramsingh R. Bhonsle**

Advocate

Supreme Court of India

A-10, LGF, Lajpat Nagar III,

New Delhi - 110024.

Mob- 9545809120



**Reply in Sahakar Karkhana\_LT (1).pdf**

11841K